

4604

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

OA NO. 521 OF 2022

IN THE MATTER OF:

SAMPURNA NAND

...APPLICANT

VERSUS

STATE OF U.P & OTHERS

...RESPONDENTS

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NDOH: 08.01.2024

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NOTARY
LIFEMAP BUILDERS PVT. LTD.
Ajay Kumar Singh.
DIRECTOR

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RESPONDENT NO.43

THROUGH

**S. C. LADI AND COMPANY**

Deeksha L. Kakar and Dhruv Kakar

ADVOCATES

B-1/52, SAFDARJUNG ENCLAVE

NEW DELHI – 110029.

Ph. 9313119255 |deeksha.kakar@scladi.com

Enrol.No.D/1154/2008|

New Delhi

Dated: 15.12.2023



LIFEMAP BUILDERS PVT. LTD.

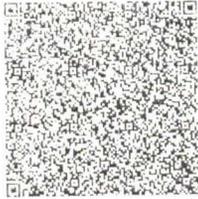


DIRECTOR



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 Unique Doc. Reference : SUBIN-UPUP1470470429460017490143V
 Purchased by : Life Map Builders Pvt Ltd Director Ajay KumarSingh
 Description of Document : Article 4 Affidavit
 Property Description : Not Applicable
 Consideration Price (Rs.) :
 First Party : Life Map Builders Pvt Ltd Director Ajay KumarSingh
 Second Party : Not Applicable
 Stamp Duty Paid By : Life Map Builders Pvt Ltd Director Ajay KumarSingh
 Stamp Duty /Amount(Rs.) : 100
 (One Hundred only)



Please write below this line
 Dist. Mirzapur / U.P. / INDIA

मजदारी
 07-11-23
 ए०सी०सी० नाम-अनवर अली
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 ए०सी०सी० पता- चुनार
 मो०न०-9835522186
 लाइसेंस नं०-03
 ए०सी०-चुनार, मीरजापुर

LIFEMAP BUILDERS PVT. LTD.

Ajay Kumar Singh
 DIRECTOR

NOTARY
 Ashok Singh
 Tahsil Chunar, M.Z.P.
 Regd. No
 23/11/2005
 Dist. Mirzapur / U.P. / INDIA
 7-11-2023

[Handwritten signature]

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LIFEMAP BUILDERS PVT LTD, CHUNAR, MIZAPUR, U.P. / INDIA. CONTACT: 9835522186, 03-14704704

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

OA NO. 521 OF 2022

IN THE MATTER OF:

SAMPURNA NAND

...APPLICANT

VERSUS

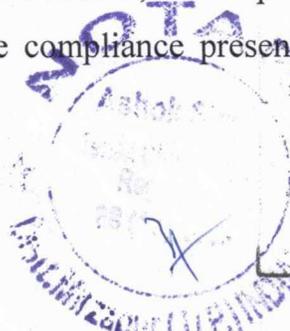
STATE OF U.P & OTHERS

...RESPONDENTS

COMPLIANCE AFFIDAVIT IN TERMS OF THE
DIRECTIONS ISSUED BY THIS HON'BLE TRIBUNAL
UNDER THE ORDER DATED 26TH SEPTEMBER, 2023.

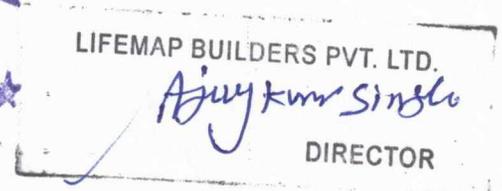
I, Ajay Kumar Singh, Authorized Signatory for Life Map Builders Private Limited, R/o 51415A, Ambrosiya Apartment, Lanka, Varanasi, Uttar Pradesh aged about 51 years, do hereby solemnly affirm and declare as under:

1. That the Deponent is the Director of Respondent No.43 in the above-mentioned case and as such is well conversant with the facts of the case and as such duly authorized/competent to swear and depose this Affidavit.
2. That the present Affidavit is being filed in terms of the Order dated 26th September, 2023 passed by this Hon'ble Tribunal in O.A. No. 521 of 2022 titled "Sampurna Nand Vs. State of U.P. and Others"
3. That by way of this affidavit, the Deponent is seeking to place on record the compliance presently undertaken by

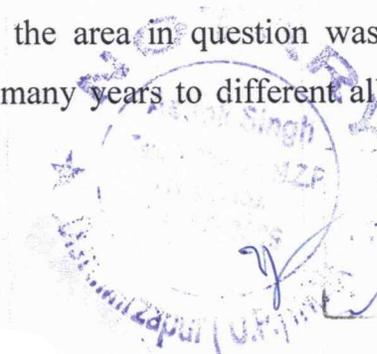

LIFEMAP BUILDERS PVT. LTD.
Ajay Kumar Singh
DIRECTOR

the Deponent in consonance with Environmental Clearance (EC), Consent to Operate (CTO), as also conditions and recommendations of the Joint Committee in its report dated 03.02.2023.

4. The Deponent has been granted sand stone mining rights at the Mining Project at Gata No. 142, Village: Sonpur, Tehsil: Chunar & District: Mirzapur, State: Uttar Pradesh.
5. In terms of the report of the Joint Committee, the Deponent has undertaken the following measures towards the recommendations and observations of the Joint Committee:
 - (i) In terms of S.no.2.40 (f), the Deponent has applied for and received the CTO from the Uttar Pradesh Pollution Control Board (UPPCB). A copy of the CTO dated 01.02.2023 is annexed hereto as **Annexure "A-1"**.
 - (ii) In respect of S.No 2.40(g), the Deponent submits that concerned proponent is registered as an Micro, Small and Medium Enterprises (MSME), and in terms of the Notification dated 24th September, 2020 issued by the Ministry of Jal Shakti (Department of Water Resources, River Development and Ganga rejuvenation), the Deponent has been granted exemption under Clause 1 (v) therein. A copy of the MSME certificate of the Deponent is annexed hereto as **Annexure "A-2"**. A Copy of the said Notification is annexed hereto as **Annexure "A-3"**.

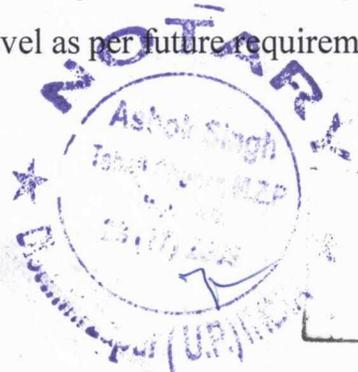


- (iii) In terms of S.no. 2.40 (i), the pillars and their respective coordinates in the mining project area has been constructed and written in clear and visible parameter. Copy of the photographs showing the construction and marking of the pillars is attached hereto as Annexure "A-4".
- (iv) In terms of S.no. 2.40(j), it is submitted that proper wire fencing has been erected all around the periphery of the lease area/mining project. Copy of the photographs showing the fencing is attached hereto as Annexure "A-5".
- (v) In terms of S.No. 2.40 (k), It is submitted that the Deponent is in the process of installing the ambient air quality stations in terms of the EC and the installation is likely to be completed by within six months.
- (vi) In terms of S.No. 2.40(l), it is submitted that the half yearly compliance report in terms of the EC has been submitted to the Regional Officer of the concerned Ministry. A copy of the said report submitted on 30.07.2023 is annexed hereto as Annexure "A-6".
- (vii) In respect of S.No.2.40(m), i.e. raising of plantation around the lease area; it is respectfully submitted that prior to allotment of lease/ mining rights to the Deponent, the area in question was under mining rights for many years to different allottees and due


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Ajuy Kumar Singh
DIRECTOR

to the extent of deep excavation in the area currently, the Deponent is unable to undertake any plantation, as recommended. Copy of the photographs showing the extent of excavation is attached hereto as Annexure "A-7".

- (viii) In terms of S.No. 2.40 (n), it is submitted that the mining carried out at the mining project area is through manual mode and not blasting, and as such there is no requirement of filing of the Blast Vibration Study report on the part of the Deponent. It is accordingly requested that the said objection may kindly be dispensed with.
- (ix) In respect of S. No. 2.40(o), it is submitted that Deponent being an MSME, has been granted exemption in terms of the EC, due to the Deponent using less than 10KL water per day.
- (x) In terms of S. No. 2.40 (p). it is respectfully submitted that prior to allotment of lease/ mining rights to the Deponent, the area in question was under mining rights for many years to different allottees and due to the extent of deep excavation in the area currently, the Deponent was unable to maintain the slope of the mining bench and ultimate pit, despite its best efforts. However, the Deponent is now maintaining the Mines level upper surface to the ground level as per future requirement.



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DIRECTOR

- (xi) In respect of S. No. 2.40 (q) and (r), it is submitted that water tankers are being used to control dust in the lease area and sprinkling of water is being carried out regularly on the transportation route of vehicles, for dust suppression and haulage road is being maintained. Copy of the photographs showing dust suppression is attached hereto as Annexure "A-8".
- (xii) In terms of S. No.2.40(s), it is submitted that crusher units are being operated by all the mines wherein weighing machines already stand installed.
6. In addition to the aforesaid, the half yearly compliance report, in terms of the EC, submitted by the Deponent to the Regional Officer, copy of which is annexed hereto as Annexure A-6, contains in detail the status of the compliance of the conditions of the EC, by the Deponent, which are not being repeated herein for the sake of brevity.
7. The Deponent further undertakes to endeavor to comply with all the conditions and regulations prescribed under the EC and CTO in a time bound manner, including contributing towards any recommended Environment Management Program in their day to day operations and actions.

DEPONENT

LIFEMAP BUILDERS PVT. LTD.

Ajay Kumar Singh
DIRECTOR



VERIFICATION

Verified on this the 7th day of November 2023 at New Delhi that the contents of the above Affidavit are true and correct to my knowledge, no part thereof is false and nothing material has been there from.

Ajny Kumar Singh
DEPONENT

NOTARY
LIFEMAP BUILDERS PVT. LTD.
Ajny Kumar Singh
DIRECTOR
Dist. Mirzapur (U.P.) INDIA 7-11-2023



ANNEXURE A-1

Uttar Pradesh Pollution Control Board

Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

174735/UPPCB/Sonebhadra(UPPCBRO)/CTO/both/MIRZAPUR/2023

Date: 01/02/2023

To,

M/s

LIFEMAP BUILDERS PVT LTD

Gata No.-142, (Leased Area- 1.01 ha.), Village- Sonpur, Tehsil- Chunar, District- Mirzapur, U.P.-231301

Application Id- 19388076

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981

CCA is hereby granted to LIFEMAP BUILDERS PVT LTD located at Gata No.-142, (Leased Area- 1.01 ha.), Village- Sonpur, Tehsil- Chunar, District- Mirzapur, U.P.-231301. subject to the provisions of the Water Act, Air Act and the orders that may be made further and subject to following terms and conditions :-

1. This CCA LIFEMAP BUILDERS PVT LTD granted for the period from 01/02/2023 to 31/12/2027 and valid for manufacturing of following products.

S No	Product	Quantity	Unit
1	Building Stone (Sand Stone)	10100	Cubic Meters/Year

2. Conditions under Water(Prevention and Control of Pollution) Act -1974 as amended :-

(i) The daily quantity of effluent discharge (KLD) :-

Kind of Effluent	Quantity(KLD)	Treatment facility	Discharge point
Domestic	1.0 KLD	Septic Tank	Soak Pit

(ii) Trade Effluent Treatment and Disposal :-The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

Industrial Effluent Quality Standard

S.No.	Parameter	Standard
-------	-----------	----------

(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality. In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be



LIFEMAP BUILDERS PVT. LTD. *Ajaya Singh* DIRECTOR

dispatched immediately.

(v) The treated sewage shall be reused in gardening as far as possible. The STP shall be maintained continuously so as to achieve the quality of the treated sewage to the following standards.

S No.	Parameters	Standards
-------	------------	-----------

3. Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

Air Pollution Source Details

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack
1	Dust emission during manual mining, transportation and loading/unloading of Building Stone (Sand Stone).			Particulate Matter	water sprinkling system and Green Belt for controlling dust emission.

Emission Quality Standards

S No.	Stack no	Parameters	Standards
1		Particulate Matter	Ambient Air Standard as per E(P) Act 1986.

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

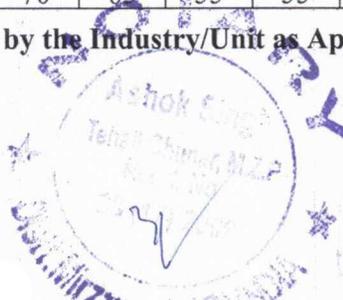
(ii) The unit will not use any type of restricted fuel.

iii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time
	75	70	65	55	55	45	50	40

4. Essential documents to be submitted by the Industry/Unit as Applicable :-



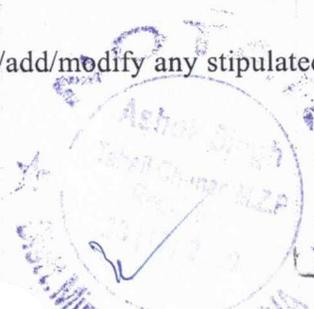
LIFEMAP BUILDERS PVT. LTD.

Ajay Kumar Singh
DIRECTOR

- (i) Environment Statement in Form-V of Environment (Protection) Rules, 1986.
- (ii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.
5. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.
6. Unit has to comply with the following specific & general conditions. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will result in legal action under the aforesaid Acts and Rules.
7. In compliance to the G.O 1011/81-7-2021-09 (Writ)/2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-<http://www.upecp.in/TrainingSession.aspx> for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent will be revoked by the Board.
8. If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction then the industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO will be revoked.

General Conditions:-

1. The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.
2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
3. Treated Industrial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.
5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof
6. The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.
7. The industry shall provide Inspection Book at the time of inspection to the Board's officials.
8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point
12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.



LIFEMAP BUILDERS PVT. LTD.

Ajay Kumar Singh
DIRECTOR

Specific Conditions:-

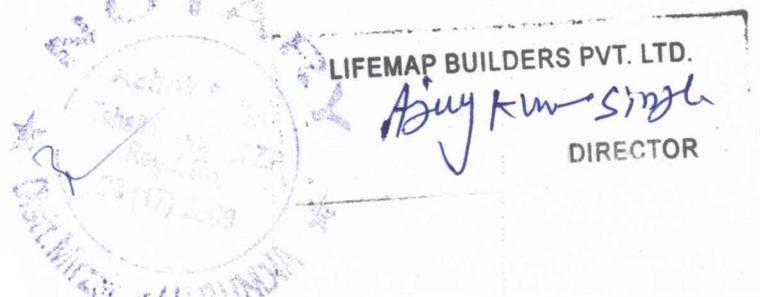
1. This CTO is valid for production of Building Stone (Sand Stone)-10,100 Cubic Meter/Year by opencast and manual mining in 1.01 hectare leased area at Gata Gata No.-142, Village- Sonpur, Tehsil- Chunar, District- Mirzapur.
2. Mining unit shall comply with the conditions of Environmental Clearance issued by State Level Environment Impact Assessment Authority (SEIAA) vide EC Identification No. EC22B001UP182315 dated 04.01.2022, and submit its compliance report to UPPCB.
3. If the lease agreement expires prior to 31-12-2027, then the validity of this CTO shall stand expired simultaneously with the expiry of mining lease.
4. Mining shall be done as per EC issued by SEIAA and directions given by Mining Department/District Administration.
5. The unit shall submit the latest copy of Audited Balance Sheet/C.A. Certificate (Fixed Assets+ Current Assets - Current Liabilities) for verification of the Consent fee payable by the industry within 15 days. In case CTO fee dues then it shall be submitted to the Board immediately.
6. Unit shall develop and maintain green belt as per the conditions of Environmental Clearance.
7. Unit shall not withdrawal ground water for any industrial activity without obtaining necessary permission from UPGWA.
8. The domestic effluent shall be treated through septic tank/soak pit or provide mobile toilet facility. Industry shall maintain ZLD.
9. Unit shall make water sprinkling arrangement through Tankers for dust suppression at different sources of dust emission during mining, transportation, loading and unloading of Building Stone (Sand Stone).
10. Unit should operate and maintain installed water sprinkler system effectively and continuously to achieve the standards prescribed under E(P) Rules, 1986.
11. Unit shall submit Ambient air monitoring reports of NABL accredited laboratory on quarterly basis to the Board.
12. All trucks, tractors used in transportation of Building Stone (Sand Stone) shall be covered by canvas sheet to prevent dust emission.
13. Water will be sprayed after loading activity (if Building Stone (Sand Stone) collected could be dry condition)
14. The dust suppression measures like water spraying will be done on the haul roads and working areas.
15. Industry should comply with the provisions of Hazardous and Other waste (Management & Trans boundary Movement) Rules 2016.
16. Solid waste should be disposed in such manner, so that no water, air and soil pollution takes place.
17. Industry shall abide by directions given by Hon'ble Court, MoEF&CC, Central Pollution Control Board and UPPCB for protection and safe guard of environment from time to time.
18. Consent fees if revised, shall be payable by industry from the date of its applicability.
19. Industry shall comply with the relevant provisions of Environmental Laws.
20. If closure order is issued by CPCB or UPPCB against the unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be effective with additional conditions mentioned in the closure revocation order.

RAJENDRA
SINGH

Digitally signed by RAJENDRA
SINGH
Date: 2023.02.01 19:39:29
+05'30'

Chief Environmental Officer (circle-2)

Copy to:



Regional Officer, UPPCB, Sonbhadra with direction to send the compliance report of CTO conditions on quarterly basis.

RAJENDRA SINGH

Digitally signed by RAJENDRA SINGH
Date: 2023.02.01 19:39:42 +05'30'

Chief Environmental Officer (circle-2)

LIFEMAP BUILDERS PVT. LTD.
Ajay Kumar Singh
DIRECTOR





भारत सरकार
Government of India

सूक्ष्म, लघु एवं मध्यम उद्यम मंत्रालय
Ministry of Micro, Small and Medium Enterprises



UDYAM REGISTRATION CERTIFICATE

UDYAM REGISTRATION
NUMBER

UDYAM-UP-75-0048891

NAME OF ENTERPRISE

M/S LIFEMAP BUILDERS PRIVATE LIMITED

TYPE OF ENTERPRISE *

S.No.	Classification Year	Enterprise Type	Classification Date
1	2023-24	Micro	19/05/2023

MAJOR ACTIVITY

MANUFACTURING

SOCIAL CATEGORY OF
ENTREPRENEUR

GENERAL

NAME OF UNIT(S)

S.No.	Name of Unit(s)
1	M/S LIFEMAP BUILDERS PRIVATE LIMITED

OFFICAL ADDRESS OF
ENTERPRISE

Flat/Door/Block No.	514/15 A,	Name of Premises/ Building	AMBROCIYA APPARTMENT LANKA
Village/Town	VARANASI	Block	VARANASI
Road/Street/Lane	LANKA	City	VARANASI
State	UTTAR PRADESH	District	VARANASI , Pin 221005
Mobile	8953837004	Email:	lifemapbuildersprivatelimited@gmail.com

DATE OF INCORPORATION /
REGISTRATION OF ENTERPRISE

15/01/2014

DATE OF COMMENCEMENT OF
PRODUCTION/BUSINESS

15/01/2014

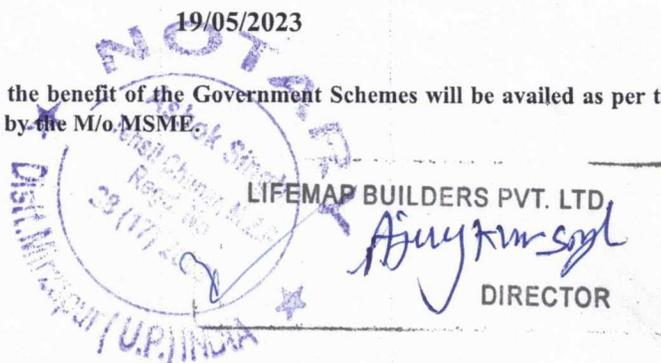
NATIONAL INDUSTRY
CLASSIFICATION CODE(S)

S.No.	NIC 2 Digit	NIC 4 Digit	NIC 5 Digit	Activity
1	08 - Other mining and quarrying	0810 - Quarrying of stone, sand and clay	08103 - Quarrying of slate and building and monumental stone other than marble and granite	Manufacturing

DATE OF UDYAM
REGISTRATION

19/05/2023

* In case of graduation (upward/reverse) of status of an enterprise, the benefit of the Government Schemes will be availed as per the provisions of Notification No. S.O. 2119(E) dated 26.06.2020 issued by the M/o MSME.

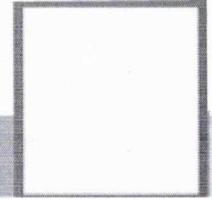


For any assistance, you may contact:

1. District Industries Centre: VARANASHI (UTTAR PRADESH)

2. MSME-DFO: ALLAHABAD (UTTAR PRADESH)

Visit : www.msme.gov.in ; www.dcmsme.gov.in ; www.udyamregistration.gov.in



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LIFEMAP BUILDERS PVT. LTD.
Ajay Kumar Singh
DIRECTOR

NOTARY
Ashok Singh
Tehsil Mirzapur, Distt. Mirzapur, U.P. INDIA
29 (17) 2023

MINISTRY OF JAL SHAKTI
(Department Of Water Resources, River Development And Ganga Rejuvenation)
(CENTRAL GROUND WATER AUTHORITY)

NOTIFICATION

New Delhi, the 24th September, 2020

S.O. 3289(E).—WHEREAS, on the directions of Hon'ble Supreme Court vide its order dated the 10th December, 1996 passed in Civil writ Petition No 4677 of 1985, MC Mehta Vs Union of India, the Central Government constituted the Central Ground Water Authority (hereafter referred to as the 'Authority') vide notification number S.O. 38 (E), dated the 14th January, 1997 to exercise powers under Section 5 of the Environment (Protection) act, 1986 (29 of 1986) for the purposes of regulation and control of Ground Water management and development and to exercise certain powers and perform certain functions relating thereto;

AND WHEREAS, the Authority has been regulating ground water development and management by way of issuing 'No Objection Certificates' for ground water extraction to industries or infrastructure projects or Mining Projects etc., and framed guidelines in this connection from time to time in twenty two States and two Union territories, where ground water development is not being regulated by the State Government Union Territory administration concerned;

AND WHEREAS, some of the State Governments or, Union territories enacted legislations and issued regulatory directions or orders for regulating ground water development and management;

AND WHEREAS, the Hon'ble National Green Tribunal, New Delhi vide order dated the 15th April 2015 in OA Nos. 204/205/206 of 2014 has issued directions to the Authority to ensure that any person operating tube-well, or any means to extract ground water shall obtain permission from the Authority and shall operate the same subject to the law in force, even if such unit is existing unit or the unit is yet to be established;

AND WHEREAS, the said Hon'ble Tribunal vide its order dated the 09th July, 2015 in OA Nos. 34 and 37 of 2014 directed all industrial units which are members of the Common Effluent Treatment Plants (CETPs) to approach the Authority through State Pollution Control Board for obtaining 'No Objection Certificate' in accordance with the law;

AND WHEREAS, the aforesaid Hon'ble Tribunal vide order dated the 13th July, 2017 in OA No 200- of 2014 directed that every industry should be directed to pay for extraction of such water, that too, subject to the conditions stated in the order permitting such extraction;

AND WHEREAS, the said Hon'ble Tribunal vide its order dated the 28th August, 2018 in O.A. Nos. 176 of 2015 and 59 of 2012 respectively directed the Ministry of Water Resources, River Development and Ganga Rejuvenation to forthwith review the existing mechanism so as to ensure effective steps for conserving the groundwater resources;

AND WHEREAS, in pursuance of the directions of the Hon'ble National Green Tribunal and powers conferred by sub-section (3) of section 3 and section 5 of the Environment (Protection) Act, 1986 the Authority, with a view to protect the ground water resources had circulated the draft guidelines for grant of 'No Objection Certificate' on the 11th October, 2017 inviting comments and suggestions from all the stakeholders;

AND WHEREAS, all objections and suggestions received in response to the said draft guideline have been duly considered by the Central Government, the Authority notified the guidelines to regulate groundwater over-exploitation and to conserve the groundwater resources in the country vide notification number S.O. 6140 (E), dated the 12th December, 2018;

AND WHEREAS, the aforesaid Hon'ble Tribunal vide order dated the 03rd January 2019 in the OA No. 176 of 2015 directed that the above mentioned notification dated the 12th December, 2018 may not be given effect to as it is unsustainable if tested on 'Precautionary Principle, Sustainable development as well as Inter-generational Equity Principles' and if implemented, will result in fast depletion of groundwater and damage to water bodies and will be destructive of the fundamental right to life under Article 21 of the Constitution of India;

AND WHEREAS, the said Hon'ble Tribunal vide order dated the 11th September, 2019 constituted a committee to deliberate on steps for preventing depletion of groundwater, robust monitoring mechanism

against unauthorised extractions and fulfillment of 'No Objection Certificate' conditions, environment compensation etc and to submit a report;

AND WHEREAS, the aforesaid committee submitted the report along-with draft guidelines to regulate groundwater extraction and groundwater conservation in Hon'ble Tribunal on the 16th March, 2020;

AND WHEREAS, the above said Hon'ble Tribunal vide order dated the 20th July, 2020 directed to comply with certain points for sustainable groundwater management while issuing 'No Objection Certificates' to commercial establishments by the Authority;

Now therefore, in pursuance of the directions of Hon'ble National Green Tribunal and the powers conferred by sub-section (3) of Section 3 read with Section 5 of the Environment (Protection) Act, 1986 (29 of 1986), the Department of Water Resources, River Development & Ganga Rejuvenation, hereby notifies the guidelines to regulate and control groundwater extraction in the country in supersession to this Ministry notification vide S.O. 6140 (E), dated the 12th December, 2018 as per the Schedule below:

SCHEDULE

Guidelines to regulate and control ground water extraction in India

(with immediate effect)

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[F. No. CGWA-21/4/2020-CGWA]

ASHISH KUMAR, Director

ANNEXURES

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- Annexure IX: Glossary of technical terms used
- Annexure X : Annual water audits by the industries

Guidelines to regulate and control groundwater extraction in India**Preamble and Background:**

On the directions of Hon'ble Supreme Court vide its order dated 10th December, 1996 passed in Civil writ Petition No 4677 of 1985, MC Mehta Vs Union of India, the Central Government had constituted the Central Ground Water Board as Authority vide notification number S.O. 38 (E), dated the 14th January, 1997 to exercise powers under sub section (3) of section 3 of the Environment (Protection) act, 1986 (29 of 1986) for the purposes of regulation and control of Ground Water Management and Development and to exercise certain powers and perform certain functions as per the said Act.

The Authority has been regulating ground water development and management by way of issuing 'No Objection Certificates' for ground water extraction to industries or infrastructure projects or Mining Projects etc., and framed guidelines in this connection from time to time applicable in twenty two States and two Union territories, where ground water development is not being regulated by the State Government and Union territory administration concerned.

To have sustainable management of water resources in the country groundwater abstraction guidelines have been prepared to regulate groundwater extraction and conserve the scarce groundwater resources in the country.

These guidelines will come into force with immediate effect from the date of Gazette Notification and will supersede all earlier guidelines issued by the Central Ground Water Authority (CGWA).

These guidelines will have pan India applicability. Ground water abstraction in States/ Uts (which are not regulating ground water abstraction) shall continue to be regulated by Central Ground Water Authority.

Further, wherever States/ Uts have come out with their own groundwater abstraction guidelines, which are inconsistent with the CGWA guidelines, the provisions of CGWA guidelines will prevail. However, in case the guidelines followed by such States/ Uts contain some more stringent provisions than CGWA guidelines, such provisions may also be given effect to by the States/ Uts Authorities in addition to those contained in the CGWA guidelines. States may be at liberty to suggest additional conditions/ criteria based on the local hydro-geological situations which shall be reviewed by CGWA/Ministry of Jal Shakti, Government of India before acceptance.

All new/existing industries, industries seeking expansion, infrastructure projects and mining projects abstracting ground water, unless specifically exempted under Para 1.0 below, will be required to seek No Objection Certificate from Central Ground Water Authority or, the concerned State/ UT Ground Water

Authority as the case may be. The entire process of grant of No Objection Certificate shall be online through a web based application system.

Water management plans shall be prepared by all the State Ground Water Authorities/ Organizations for all Over-exploited, Critical and Semi-critical assessment units starting with Over-exploited units. Water management plans shall be reviewed and updated periodically. Water management plans, data on water availability and scarcity and policy framed in this regard shall be placed on the websites of Central Ground Water Authority/ State Ground Water Authority.

1.0 Exemptions from seeking No Objection Certificate:

Following categories of consumers shall be exempted from seeking No Objection Certificate for ground water extraction:

- (i) Individual domestic consumers in both rural and urban areas for drinking water and domestic uses.
- (ii) Rural drinking water supply schemes.
- (iii) Armed Forces Establishments and Central Armed Police Forces establishments in both rural and urban areas.
- (iv) Agricultural activities.
- (v) Micro and small Enterprises drawing ground water less than 10 cum/day.

1.1 Registration of Drilling Rigs

State / Ut Governments shall be responsible for registering drilling rigs operating within their jurisdiction and for maintaining the database of wells drilled by them. Appropriate link shall be provided in CGWA portal for making the data available to CGWA.

2.0 Drinking & Domestic use for Residential apartments/ Group Housing Societies/ Government water supply agencies in urban areas

For grant of No Objection Certificate for ground water extraction, the project proponent has to furnish the details as per the guidelines issued by the CGWA in proper format as available in CGWA website. No Objection Certificate for new /existing wells shall be granted only in such cases where the local Government water supply agency is unable to supply requisite amount of water in the area.

No Objection Certificate shall be granted subject to the following specific conditions:

- i) Installation of Sewage Treatment Plants shall be mandatory for all residential apartments/ Group Housing Societies where ground water requirement is more than 20 m³/day. The water from Sewage Treatment Plants shall be utilized for toilet flushing, car washing, gardening etc.
- ii) The No Objection Certificate shall be valid for a period of five years from the date of issue or till such time local Government water supply is provided to the project area, whichever is earlier. In case the project proponent receives water supply from the concerned local Government Water Supply Agency during the validity of the No Objection Certificate, intimation regarding availability of public water supply shall be sent by the project proponent to CGWA and No Objection Certificate will be cancelled by the Authority. In other cases, the project proponent will apply for renewal of No Objection Certificate, ninety days before the expiry of No Objection Certificate.
- iii) Proponents shall be liable to pay ground water abstraction charges for the quantum of ground water proposed to be extracted, as per rates mentioned in Table 5.1.

Documents to be submitted with the application

- a) Details of water requirement computed as per National Building Code, 2016 (**Annexure I**), taking into account recycling/ reuse of treated water for flushing etc.
- b) Affidavit on non-judicial stamp paper of Rs. 10/- by the applicant, confirming non/ inadequate availability of public water supply in case of users requiring ground water up to 10 m³/ day for drinking/ domestic use.
- c) Certificate of non-availability of water from local government water supply agency in cases requiring ground water in excess of 10 m³/ day for drinking/ domestic use. Government water supply agencies

applying for No Objection Certificate shall submit copy of government approval of the scheme/project proposed to be implemented.

- d) Ground water quality data of existing bore well/ tube well/ dug well from any National Accreditation Board for Testing and Calibration Laboratories (NABL) accredited laboratory or Govt. approved laboratory (in case of existing projects applying for no objection certificate)
- e) Proposal for rain water harvesting/ recharge within the premises as per Model Building Bye Laws issued by Ministry of Housing & Urban Affairs.

3.0 Agriculture Sector

Agriculture sector is the backbone of the Indian economy. As per Minor Irrigation Census 2013-14, 87.86% of wells are owned by marginal, small and semi-medium farmers having land holding up to 4 hectares (ha). Around 9.18 % of wells are owned by medium farmers having land holding 4 – 10 ha and 2.96% of the wells are owned by big farmers having land holding more than 10 ha.

Considering the number of ground water abstraction structures, regulation of ground water in agriculture sector through a 'command and control' strategy will prove to be an arduous task. Therefore, a participatory approach for sustainable ground water management would be more productive.

States/Uts are advised to review their free/subsidized electricity policy to farmers, bring suitable water pricing policy and may work further towards crop rotation/diversification/other initiatives to reduce over-dependence on groundwater.

Agriculture sector shall be exempted from obtaining No Objection Certificate for ground water extraction.

4.0 Commercial Use

No new major industries shall be granted No Objection Certificate in over-exploited assessment areas except as per the policy guidelines.

Availability of ground water resources shall be given due regard while considering applications for grant of No Objection Certificate for commercial use.

Commercial entities extracting ground water shall be required to submit online annual water audit report including an audit of water use as mentioned in the relevant sections. CGWA/ State Ground Water Authority (SGWA) shall publish all such audit reports online.

CGWA/ SGWAs shall engage independent agencies to verify the compliance of No Objection Certificate conditions periodically.

4.1 Industrial Use

In Over-exploited assessment units, No Objection Certificate shall not be granted for ground water abstraction to any new industry except those falling in the category of Micro, Small and Medium Enterprises (MSME). However, No Objection Certificate for drinking/ domestic use for work force, green belt use by these new industries shall be permitted. Expansion of existing industries involving increase in quantum of ground water abstraction in over-exploited assessment units shall not be permitted. No Objection Certificate shall not be granted to new packaged water industries in Overexploited areas, even if they belong to MSME category.

No Objection Certificate for ground water extraction by industries shall be granted subject to the following specific conditions:

- i) No Objection Certificate shall be granted only in such cases where local government water supply agencies are not able to supply the desired quantity of water.
- ii) All industries shall be required to adopt latest water efficient technologies so as to reduce dependence on ground water resources.
- iii) All industries abstracting ground water in excess of 100 m³/d shall be required to undertake annual water audit through Confederation of Indian Industries (CII)/ Federation Indian Chamber of Commerce and Industry (FICCI)/ National Productivity Council (NPC) certified auditors and submit audit reports within three months of completion of the same to CGWA. All such industries shall be

- required to reduce their ground water use by at least 20% over the next three years through appropriate means.
- iv) Construction of observation well(s) (piezometer)(s) within the premises and installation of appropriate water level monitoring mechanism as mentioned in Section 15 shall be mandatory for industries drawing/ proposing to draw more than 10 m³/day of ground water and. Monitoring of water level shall be done by the project proponent. The piezometer (observation well) shall be constructed at a minimum distance of 15 m from the bore well/production well. Depth and aquifer zone tapped in the piezometer shall be the same as that of the pumping well/ wells. Detailed guidelines for design and construction of piezometers are given in **Annexure II**. Monthly water level data shall be submitted to the CGWA through the web portal.
 - v) The proponent shall be required to adopt roof top rain water harvesting/ recharge in the project premises. Industries which are likely to pollute ground water (chemical, pharmaceutical, dyes, pigments, paints, textiles, tannery, pesticides/ insecticides, fertilizers, slaughter house, explosives etc.) shall store the harvested rain water in surface storage tanks for use in the industry.
 - vi) Injection of treated/ untreated waste water into aquifer system is strictly prohibited.
 - vii) Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries, other hazardous units etc. (as per CPCB list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution (**Annexure III**).
 - viii) All industries drawing ground water in safe, semi-critical and critical assessment units shall be required to pay ground water abstraction charges as applicable as per Tables 5.2 A and 5.3 A.
 - ix) All existing industries drawing ground water in over-exploited assessment units shall be liable to pay ground water restoration charges as applicable as per Tables 5.2 B and 5.3 B.

Documents to be submitted with the application

- (a) An affidavit on non judicial stamp paper of Rs. 10/- regarding non availability of water supply from local government agencies in cases where ground water requirement is up to 10 m³/day.
- (b) Certificate regarding non/ partial availability of fresh water/ treated waste water supply from the local government water supply agency in cases where requirement of ground water is more than 10 m³/day.
- (c) Ground water quality data of existing bore well/ tube well/ dug well from any NABL accredited laboratory or Govt. approved laboratory (in case of existing projects applying for No Objection Certificate)
- (d) Water quality data of bore well/ tube well/ dug well in respect of existing industries from NABL accredited laboratories/Government approved laboratories.
- (e) Proposal for rain water harvesting/ recharge within the premises as per Model Building Bye Laws issued by Ministry of Housing & Urban Affairs.
- (f) **Impact Assessment report:** All projects extracting/proposing to extract ground water in excess of 100 m³/day in Over-exploited, Critical and Semi-critical areas shall have to mandatorily submit impact assessment report of existing/ proposed ground water withdrawal on the ground water regime and also socio-economic impacts report prepared by accredited consultants. Pro-forma for the report is given in **Annexure IV**.

4.2 Mining Projects

All existing as well as new mining projects will be required to obtain No Objection Certificate for ground water abstraction. Since mining projects are location specific, there will be no ban on grant of No Objection Certificate for abstraction of ground water for such projects in over-exploited assessment units.

No Objection Certificate for mining projects shall be granted subject to the following specific conditions:

- i) It shall be mandatory for all the mining industries to ensure that water available from de-watering operations is properly treated and should be gainfully utilized for supply for irrigation, dust

suppression, mining process, recharge in downstream and for maintaining e-flows in the river system.

- ii) Construction of observation well(s) (piezometers) along the periphery in the premises, for monthly ground water level monitoring, shall be mandatory for mines drawing/ proposing to draw more than 10 m³/day of ground water. Depth and aquifer zone tapped in the piezometer shall be commensurate with that of pumping well/ wells.
- iii) In addition, the proponent shall monitor ground water levels by establishing observation wells (piezometers) in the core and buffer zones as specified in the No Objection Certificate.
- iv) In case of coal and other base metal mining the project proponent shall use the advance dewatering technology (by construction of series of dewatering abstraction structures) to avoid contamination of surface water.
- v) In addition to this, all mining units shall also monitor the water quality of mine seepage and mine discharge through NABL accredited/ Govt. approved laboratories and the same shall be submitted at the time of self compliance.
- vi) All mining projects drawing ground water in safe, semi-critical and critical assessment units shall be required to pay ground water abstraction charges as applicable as per Tables 5.4 A.
- vii) All mining projects drawing ground water in over-exploited assessment units shall be liable to pay ground water restoration charges as per Table 5.4 B.

Documents to be submitted with the application

- (a) Mining plan approved by the concerned Govt. agency/ department.
- (b) Proposal for rain water harvesting/ recharge within the premises as per Model Building Bye Laws issued by Ministry of Housing & Urban Affairs.
- (c) Comprehensive report prepared by accredited consultant on ground water conditions in both core and buffer zones of the mine, depth wise and year wise mine seepage calculations, impact assessment of mining and dewatering on ground water regime and its socio-economic impact, details of recycling, reuse and recharge, reduction of pumping with use of technology for mining and water management to minimize and mitigate the adverse impact on ground water, based on local conditions. Format for report is given in **Annexure V**.

4.3 Infrastructure projects:

Since infrastructure projects are location specific, grant of No Objection Certificate to such projects located in over-exploited assessment units shall not be banned. New infrastructure projects/ residential buildings may require dewatering during construction activity and/ or use ground water for construction. In both cases, applicants shall seek No Objection Certificate from CGWA before commencement of work. However, in over-exploited assessment units, use of ground water for construction activity shall be permitted only if no treated sewage water is available within 10 km radius of the site. New as well as existing Infrastructure projects shall also be required to seek No Objection Certificate for abstraction of ground water.

No 'No Objection Certificate' shall be granted for extraction of groundwater for Water Parks, Theme Parks and Amusement Parks in over-exploited assessment units.

Indicative list of Infrastructure projects is given in Annexure VI.

The No Objection Certificate for ground water abstraction will be granted subject to the following specific conditions:

- i) In case of infrastructure projects that require dewatering, proponent shall be required to carry out regular monitoring of dewatering discharge rate (using a digital water flow meter) and submit the data through the web portal to CGWA/SGWA as applicable. Monitoring records and results should be retained by the proponent for two years, for inspection or reporting as required by CGWA/SGWA.

- ii) Installation of Sewage Treatment Plants (STP) shall be mandatory for new projects, where ground water requirement is more than 20 m³/day. The water from STP shall be utilized for toilet flushing, car washing, gardening etc.
- iii) For infrastructure dewatering/ construction activity, No Objection Certificate shall be valid for specific period as per the detailed proposal submitted by the project proponent.
- iv) All infrastructure projects drawing ground water in safe, semi-critical and critical assessment units shall be required to pay ground water abstraction charges as applicable as per Table 5.3 A.
- v) All infrastructure projects (new/ existing) drawing ground water in over-exploited assessment units shall be liable to pay ground water restoration charges as per Table 5.3 B.

Documents to be submitted with the application

- (a) In cases where dewatering is involved, submission of impact assessment report prepared by an accredited consultant on the ground water situation in the area giving detailed plan of pumping, proposed usage of pumped water and comprehensive impact assessment of the same on the ground water regime shall be mandatory. The report should highlight environmental risks and proposed management strategies to overcome any significant environmental issues such as ground water level decline, land subsidence etc.
- (b) An affidavit on non judicial stamp paper of Rs. 10/- regarding non availability of water from any other source in case water is required for construction in safe and semi critical areas.
- (c) Certificate from a government agency regarding non availability of treated sewage water for construction within 10 km radius of the site in critical and over-exploited areas.
- (d) Certificate of non-availability of water from local government water supply agency in respect of all categories of assessments units for commercial use.
- (e) Proposal for rain water harvesting/ recharge within the premises as per Model Building Bye Laws issued by Ministry of Housing & Urban Affairs.
- (f) Details of water requirement computed as per National Building Code, 2016 (**Annexure I**), taking into account recycling/ reuse of treated water for flushing etc. (in case of completed infrastructure projects for commercial use).
- (g) Completion certificate from the concerned agency for infrastructure projects requiring water for commercial use.

5.0 Ground water abstraction/ restoration charges

All residential apartments/ group housing societies/ Government water supply agencies in urban areas shall be required to pay ground water abstraction charges.

All industries/mining/ infrastructure projects drawing ground water in safe, semi-critical and critical assessment units will have to pay ground water abstraction charges based on quantum of ground water extraction and category of assessment unit as per details given in this guideline.

All existing mining/ infrastructure projects and existing industries including MSME drawing ground water in over-exploited assessment units will have to pay ground water restoration charges based on quantum of ground water extraction. Further, new MSME, new infrastructure and new Mining projects in over exploited areas shall also be required to pay ground water restoration charges.

Existing industries, infrastructure units and mining projects which have installed/constructed artificial recharge structures in compliance of the conditions prescribed in the groundwater guidelines prevailing at the time of grant of No Objection Certificate or its renewal shall be eligible for a rebate of 50% (fifty percent) in the ground water abstraction charges/ground water restoration charges, subject to their satisfactory performance and verification.

The revenue generated from the proposed water abstraction/ restoration charges shall be kept in a separate fund for implementation of site specific suitable demand/ supply side interventions.

5.1 Rates of Ground water abstraction /restoration charges**I. Drinking and domestic use for residential apartments/ group housing societies/ Government water supply agencies in Urban areas**

All residential apartments/ Group Housing Societies requiring water only for drinking/domestic use requiring No Objection Certificate would pay ground water abstraction charges as per rates given below in Table 5.1.

Table 5.1 Ground Water Abstraction charges for Drinking & Domestic use.

Quantum of Groundwater withdrawal (m ³ /month)	Rate of ground water abstraction charges (Rs. per m ³)
0-25	No charge
26-50	1.00
>50	2.00

Government water supply agencies and Government infrastructure projects shall pay Ground water abstraction Charges @ Rs. 0.50 per m³.

II. Packaged Drinking Water units

Rates of ground water abstraction charges for packaged drinking water units in safe, semi-critical and critical assessment units are given in Table 5.2 A and those for ground water restoration charges in over-exploited assessment units are given in Table 5.2 B.

Table 5.2 A: Rates of ground water abstraction charges for packaged drinking water units (Rs per m³)

S.No.	Category of area ↓ Ground water use →	Quantum of ground water withdrawal				
		Up to 50m ³ /day	51 to <200 m ³ /day	200 to <1000 m ³ /day	1000 to <5000 m ³ /day	5000 m ³ /day and above
1.	Safe	1.00	3.00	5.00	8.00	10.00
2.	Semi-critical	2.00	5.00	10.00	15.00	20.00
3.	Critical	4.00	10.00	20.00	40.00	60.00

Table 5.2 B: Rates of ground water restoration charges for packaged drinking water units (Rs per m³)

S.No.	Category of area ↓ Ground water use →	Quantum of ground water withdrawal				
		Up to 50 m ³ /day	51 to <200 m ³ /day	200 to <1000 m ³ /day	1000 to <5000 m ³ /day	5000 m ³ /day and above
1.	Over-exploited (existing industries only)	8.00	20.00	40.00	80.00	120.00

III. Other Industries & infrastructure projects

Rates of ground water abstraction charges for other industries and infrastructure projects in safe, semi-critical and critical assessment units are given in Table 5.3 A and those for ground water restoration charges in over-exploited assessment units are given in Table 5.3 B.

Table 5.3 A: Rates of Ground Water abstraction charges for other industries & infrastructure projects (Rs per m³)

S.No.	Category of area ↓ Ground water use →	Quantum of ground water withdrawal			
		< 200 m ³ /day	200 to <1000 m ³ /day	1000 to <5000 m ³ /day	5000 m ³ /day and above
1.	Safe	1.00	2.00	3.00	5.00
2.	Semi-critical	2.00	3.00	5.00	8.00
3.	Critical	4.00	6.00	8.00	10.00

Table 5.3 B: Rates of ground water restoration charges for other industries & infrastructure projects (Rs per m³)

S.No.	Category of area ↓ Ground water use →	Quantum of ground water withdrawal			
		< 200 m ³ /day	200 to <1000 m ³ /day	1000 to <5000 m ³ /day	5000 m ³ /day and above
1.	Over-exploited (existing industries / new Industries as per the present Guidelines)	6.00	10.00	16.00	20.00

IV. Mining projects

Rates of ground water abstraction charges for mining, which are drawing ground water in safe, semi-critical and critical assessment units are given in Table 5.4 A and those for ground water restoration charges in case of projects drawing ground water in over-exploited assessment units are given in Table 5.4 B.

Table 5.4 A: Rates of ground water abstraction charges for mining (Rs. per m³)

S.No.	Category of area ↓ Ground water use →	Quantum of ground water withdrawal			
		< 200 m ³ /day	200 to <1000 m ³ /day	1000 to <5000 m ³ /day	5000 m ³ /day and above
1.	Safe	1.00	2.00	2.50	3.00
2.	Semi-critical	2.00	2.50	3.00	4.00
3.	Critical	3.00	4.00	5.00	6.00

Table 5.4 B: Rates of ground water restoration charges for mining (Rs. per m³)

S.No.	Category of area ↓ Ground water use →	Quantum of ground water withdrawal			
		< 200 m ³ /day	200 to <1000 m ³ /day	1000 to <5000 m ³ /day	5000 m ³ /day and above
1.	Over-exploited	4.00	5.00	6.00	7.00

6.0 Bulk Water Supply

All private tankers abstracting ground water and use it for supply as bulk water suppliers will now mandatorily seek No Objection Certificate for ground water abstraction. The bulk water suppliers through tankers drawing ground water in safe, semi-critical and critical assessment units shall pay groundwater abstraction charges as per the **Table-6.1 A**. The bulk water suppliers drawing ground water in over-exploited assessment units shall pay the groundwater restoration charges as per the **Table-6.1 B**. All tankers will have to install GPS based system for their monitoring of movement/area of operation.

Modalities for issue of No Objection Certificate for bulk/tanker water supplies shall be worked out in consultation with States/Uts and suitable guidelines in this regard will be framed and issued separately for the same.

Table-6.1A: Groundwater abstraction charges for Bulk/Tanker water supplies

Category	Rate per m ³ (in Rs.)
Safe	10
Semi Critical	20
Critical	25

Table-6.1B: Groundwater abstraction charges for Bulk/Tanker water supplies

Category	Rate per m ³ (in Rs.)
Over Exploited	35

7.0 Abstraction of Saline ground water

Abstraction of saline ground water in areas having either saline ground water at all depths or pockets of saline ground water in an otherwise fresh water area for use by industries/ dewatering by infrastructure/ mining projects including those located in over-exploited areas would be encouraged. Such industries shall be exempted from paying ground water abstraction charges.

The list of such assessment units having saline ground water at all depths as per the latest assessment of dynamic ground water resources will be made available by the CGWA in their website. However, due care shall be taken in respect of disposal of effluents by the units so as to protect the water bodies and the aquifers from pollution.

Detailed guidelines in this regard shall be prepared and issued separately.

8.0 Protection of Wetland Areas

The wet land areas in the country are very crucial as they are direct reflection of the presence of ground water in such areas. The protection of the wetland areas is being separately handled by the Wetland Authorities. Since ground water is very crucial for the survival of the wetland area, any excessive ground water development within the zone of wetland area would affect the volume of water in that wetland.

Projects falling within 500 m. from the periphery of demarcated wetland areas shall mandatorily submit a detailed proposal indicating that any ground water abstraction by the project proponent does not affect the protected wetland areas. Furthermore, before seeking permission from CGWA, the projects shall take consent/approval from the appropriate Wetland Authorities to establish their projects in the area.

9.0 General compliance conditions in No Objection Certificate

- i. Installation of digital water flow meter (conforming to BIS/ IS standards) having telemetry system in the abstraction structure(s) shall be mandatory for all users seeking No Objection Certificate and intimation regarding their installation shall be communicated to the CGWA within 30 days of grant of No Objection Certificate through the web-portal.
- ii. Proponents shall mandatorily get water flow meter calibrated on from an authorized agency once in a year.
- iii. Proponents shall install roof top rain water harvesting & recharge systems in the project area.
- iv. Proponents shall pay Ground Water Abstraction/ Restoration Charges based on quantum of ground water extraction as applicable as per the rates given in Section 6.
- v. Construction of purpose-built observation wells (piezometers) for ground water level monitoring shall be mandatory as per Section 15. Water level data shall be made available to CGWA through web portal. Detailed guidelines for construction of piezometers are given in **Annexure-II**.
- vi. Proponents shall monitor quality of ground water from the abstraction structure(s) once in a year. Water samples from bore wells/ tube wells / dug wells shall be collected during April/May every year and analysed in NABL accredited laboratories for basic parameters (cations and anions), heavy metals, pesticides/ organic compounds etc. Water quality data shall be made available to CGWA through the web portal.
- vii. If the existing well becomes defunct due to mechanical failure within the validity period of No Objection Certificate, the user can construct a replacement well under intimation to CGWA on web portal. The defunct well shall be properly sealed (**Refer Annexure VII**). The user will be required to submit documentary proof in this regard. However, if the existing abstraction structures fails to yield water and he proponent desires to drill another tubewell in the same premises, prior permission of the Authority shall be required. If the replacement well is to be drilled in some different place, the proponent shall obtain fresh No Objection Certificate.
- viii. Wherever feasible, requirement of water for greenbelt (horticulture) shall be met from recycled / treated waste water.
- ix. In case of change of ownership, new owner of the industry will have to apply for incorporation of necessary changes in the No Objection Certificate with documentary proof within 60 days of taking over possession of the premises.

10.0 Monitoring of compliance of No Objection Certificate Conditions

To monitor the compliance of No Objection Certificate conditions, Central Ground Water Authority and State/ UT Ground Water Authorities shall take the following steps:

- a. Suitable MIS will be developed for compliance monitoring.
- b. District Collectors/Deputy Commissioners (DCs) /District Magistrates (DMs) are authorized to take enforcement measures like sealing of unauthorized ground water abstraction structures, disconnection of electricity, launching of prosecution against those violating the No Objection Certificate conditions and taking action for imposition of Environmental Compensation.
- c. Technical officers of CGWB/ CGWA and State groundwater organizations are authorized to take actions with respect to monitoring and periodic inspections with the approval of competent authority.
- d. In case of violation of any of the No Objection Certificate conditions, the proponents shall be liable to pay the penalties as per **Section 16**.

11.0 Renewal of No Objection Certificate

No objection certificate shall be renewed periodically, subject to the compliance of the conditions mentioned therein:

- i. The applicant shall apply for renewal of No Objection Certificate at least ninety days prior to expiry of its validity.
- ii. Application for renewal of No Objection Certificate shall be accompanied by the Compliance Report.
- iii. Before granting renewal, Central Ground Water Authority or State/ Ut Authority shall satisfy itself that the conditions of No Objection Certificate have been complied with.
- iv. In case of change in category of the assessment unit, renewals would be granted with conditions as laid down for new category.
- v. No Objection Certificate will be renewed for the terms specified for various uses as follows:

Category	Use	Term of renewal
Critical, Semi-critical and safe	Infrastructure projects for drinking & domestic use and urban Water Supply Agencies	5 years
	Industries	3 years
	Mines	2 years
Over exploited	All users in 'Over-exploited areas'	2 years

- vi. If the application for renewal is submitted in time and the CGWA/ the respective State/ Ut Authority is unable to process the application in time, No Objection Certificate shall be deemed to be extended till the date of renewal of No Objection Certificate.
- vii. If the proponent fails to apply for renewal within 3 months from the date of expiry of No Objection Certificate, the proponent shall be liable to pay Environmental Compensation for the period starting from the date of expiry of No Objection Certificate till No Objection Certificate is renewed by the competent authority.

12.0 Extension of No Objection Certificate

If the proponent is unable to construct the well(s) during the validity period of No Objection Certificate for genuine reasons, the proponent will have to apply for extension of No Objection Certificate. Application for extension should be supported by documents justifying the reasons for delay. Other conditions for grant of extension of No Objection Certificate will be the same as that for fresh No Objection Certificate.

Extension of No Objection Certificate will be granted for a maximum period of two years. No further extension will be granted after the expiry of the extended period. In that case, the applicant will have to apply afresh for grant of No Objection Certificate.

13.0 Delegation of powers against illegal groundwater withdrawal

Central Ground Water Authority has appointed the District Magistrate/ District Collector/ Sub Divisional Magistrates of each Revenue District/Sub division as Authorized Officers, who have been delegated the power to seal illegal wells, disconnect electricity supply to the energised well, launch prosecution against offenders etc. including grievance redressal related to ground water in their respective jurisdictions.

In order to further decentralise and strengthen the monitoring and compliance mechanism as per the guidelines, officials of concerned Departments of Revenue and Industries of the States/Uts shall be appointed as Authorised Officers in consultation with the State/Ut Governments.

A copy of the No Objection Certificate issued by the CGWA in the No Objection Certificate Application Portal (NOCAP) will be forwarded to the respective District Magistrate/ District Collector. In case of any violation of the directions of Central Ground Water Authority and non-fulfilment of the conditions laid

down in the No Objection Certificate, the Authorised Officers will file appropriate Petition/Original Application etc under sections 15 to 21 of the Environment (Protection) Act, 1986 in appropriate Courts.

14.0 Ground Water Level Monitoring

All the project proponents (drawing ground water more than 10 cum/d) have to mandatorily construct Piezometers (observation wells) within their premises for monitoring of the ground water levels. Such a mechanism of compliance conditions has been made to ensure that every month the ground water level in the project area can be monitored and observed. In this regard the necessary criteria for monitoring of water levels through piezometers by the project proponents is given in Table 14.1.

Table 14.1 No. of Piezometers to be constructed & Type of Water Level Monitoring Mechanism

S.No.	Quantum of Ground water withdrawal (cum/d)	No. of piezometer required	Monitoring mechanism		
			Manual	DWLR	DWLR with Telemetry
1	<10	0	0	0	0
2	11-50	1	1	0	0
3	51-500	1	0	1	0
4	>500	2	0	1	1

The piezometer shall be suitably located to ensure that zone of aquifer tapped in the piezometer is the same as that of the pumping well.

15.0 Environmental Compensation

Extraction of ground water for commercial use by industries, infrastructure units and mining projects without a valid No Objection Certificate from appropriate authority shall be considered illegal and such entities shall be liable to pay Environmental Compensation for the quantum of ground water so extracted. The norms prescribed by Central Pollution Control Board (CPCB) shall be utilized for calculating the Environmental compensation as mentioned below:

$$EC_{GW} = \text{Ground water consumption per day} \times \text{Environmental Compensation rate (ECR}_{GW}) \times \text{No. of days} \times \text{Deterrence factor}$$

where ground water consumption is in m³/day and ECR_{GW} in Rs./ cum

15.1 Rates of Environmental Compensation:

Rates of Environmental Compensation (ECR_{GW}) for various types of users in different categories of assessment units are given in Table 15.1 to 15.3.

Table 15.1 : ECR_{GW} for Packaged Drinking Water units

S.No.	Area Category	Water Consumption (cum/day)			
		<200/	200 to <1000	1000 to <5000	5000 & above
		Environmental Compensation Rate (ECR _{GW}) in Rs./m ³			
	Safe	12	18	24	30
2	Semi critical	24	36	48	60
3	Critical	36	48	66	90
4	Over- exploited	48	72	96	120

Note :-Minimum EC_{GW} shall not be less than Rs 1,00,000/-

Table 15.2: ECR_{GW} for Mining/ infrastructure dewatering projects

S.No.	Area Category	Water Consumption (cum/day)			
		<200	200 to <1000	1000 to <5000	5000 & above
		Environmental Compensation Rate (ECR _{GW}) in Rs./m ³			
1	Safe	15	21	30	40
2	Semi critical	30	45	60	75
3	Critical	45	60	85	115
4	Over- exploited	60	90	120	150

Note :-Minimum EC_{GW} shall not be less than Rs 1,00,000/-

Table 15.3: ECR_{GW} for Industrial units

S.No.	Area Category	Water Consumption (cum/day)			
		<200	200 to <1000	1000 to <5000	5000 & above
		Environmental Compensation Rate (ECR _{GW}) in Rs./m ³			
1	Safe	20	30	40	50
2	Semi critical	40	60	80	100
3	Critical	60	80	110	150
4	Over- exploited	80	120	160	200

Note :-Minimum EC_{GW} shall not be less than Rs 1,00,000/-

15.2 Deterrent Factors to compensate losses and environmental damage (for packaged drinking water units, mining, industries and infrastructural dewatering projects)

The following deterrent factors based on the duration of illegal ground water extraction shall be levied to compensate for the losses and environmental damages as detailed in Table 15.4.

Table 15.4: Deterrent factor based on quantum of ground water withdrawal and number of years of illegal withdrawal

S.No.	Water Consumption	Deterrence Factor		
		< 2 years	2-5 years	>5 years
1	<1000 KLD	1.00	1.00	1.25
2	1000-5000 KLD	1.00	1.00	1.50
3	>5000 KLD	1.00	1.25	2.00

Note: KLD – Kilolitre per day

16.0 Provision of Penalty

Penalty shall be imposed on the proponents for non-compliance of No Objection Certificate conditions issued by the appropriate authority. Rates of penalty proposed for non-compliance of various conditions of No Objection Certificate are given in Table 16.1. The rates of the penalty shall be reviewed periodically with the approval of competent authority in Ministry of Jal Shakti.

Table 16.1: Penalty provision for non Compliance of No Objection Certificate conditions

S. No.	Items	Charges in Rs.
1	Non installation/faulty Digital water Flow meter with telemetry system.	200000
2	Non disclosure/ construction of additional groundwater abstraction structures a) Non-functional Structures. b) Defunct/Abandoned Note: Given rates are for unit non-functional/defunct/abandoned structures. This shall be multiplied with total such structures to arrive at consolidated penalty.	200000 100000
3	Reporting of fresh water zones as Brackish / Saline zones in application.	200000
4	Non Installation of Piezometer.	200000
5	Non Installation/faulty DWLR/Telemetry system	100000
6	Non Construction/Inadequate capacity of Recharge / Water conservation structures.	500000
7	Non maintenance of Recharge structures.	200000
8	Injection of treated/untreated water into the aquifer system. Note: In addition to penalty, the proponent shall bear the cost of aquifer remediation as per the provisions of Environment (Protection) Act, 1986.	1000000
9	Non Submission of Water level/Water quality Data.	50000
10	Non-maintenance of log book of daily withdrawal/non submission of Groundwater abstraction data.	50000
11	Non submission of photograph of recharge structure(s).	50000
12	Non Submission of Self Compliance report.	100000
13	Construction of groundwater abstraction structures by un authorized/unregistered Drilling Rigs (per structures).	100000
14	Non registration of water supply tankers.	500000
15	Submission of false information/ undertaking.	100000

Charges shall also be payable for correction/modification in the existing issued No Objection Certificate letter. The details of such charges are given in [Table 16.2](#).

Table 16.2: Proposed Charges for correction/Modification in the existing issued No Objection Certificate

S. No.	Items	Charges in Rs.
1	Change in recharge quantum	10000
2	Change in User ID.	5000
3	Change in firm Name	5000
4	Extension of No Objection Certificate	5000
5	Issuance of duplicate No Objection Certificate	5000
6	Issuance of corrigendum to No Objection Certificate	5000
7	Any other items/corrections etc	5000

17.0 Other important Conditions (Applicable to all):

- i. Sale of ground water by a person/ agency not having valid no objection certificate from CGWA/State Ground Water Authority is not permitted.
- ii. In infrastructure projects, paved/parking area must be covered with interlocking/perforated tiles or other suitable measures to ensure groundwater infiltration/harvesting.
- iii. In case of Infrastructure projects, the firm/entity shall ensure implementation of dual water supply system in the projects. Compliance of the same shall be submitted through the web portal.
- iv. Non-compliance of conditions mentioned in the No Objection Certificate may be taken as sufficient reason for cancellation of no objection certificate accorded/ non-renewal of No Objection Certificate.
- v. No application shall be entertained without supporting documents as specified in relevant sections.
- vi. Abstraction structure(s) should be located inside the premises of project property.
- vii. Self compliance of conditions laid down in the no objection certificate shall be reported by the users online in the web portal of Central Ground Water Authority/state Ground Water Authority.
- viii. Processing fee prescribed, if any, from time to time shall be charged for various services.

Note:

1. Guidelines are subject to modification from time to time.
2. In case of any discrepancy between Hindi and English versions of this document including the annexures, the English version shall prevail.

**TRUE COPY**



LIFEMAP BUILDERS PVT. LTD.
LIFEMAP BUILDERS PVT. LTD.

Ajay Kumar Singh

DIRECTOR



NOTED
DISTRICT ENGINEER (URBANS) PUNE

LIFEMAP BUILDERS PVT. LTD.

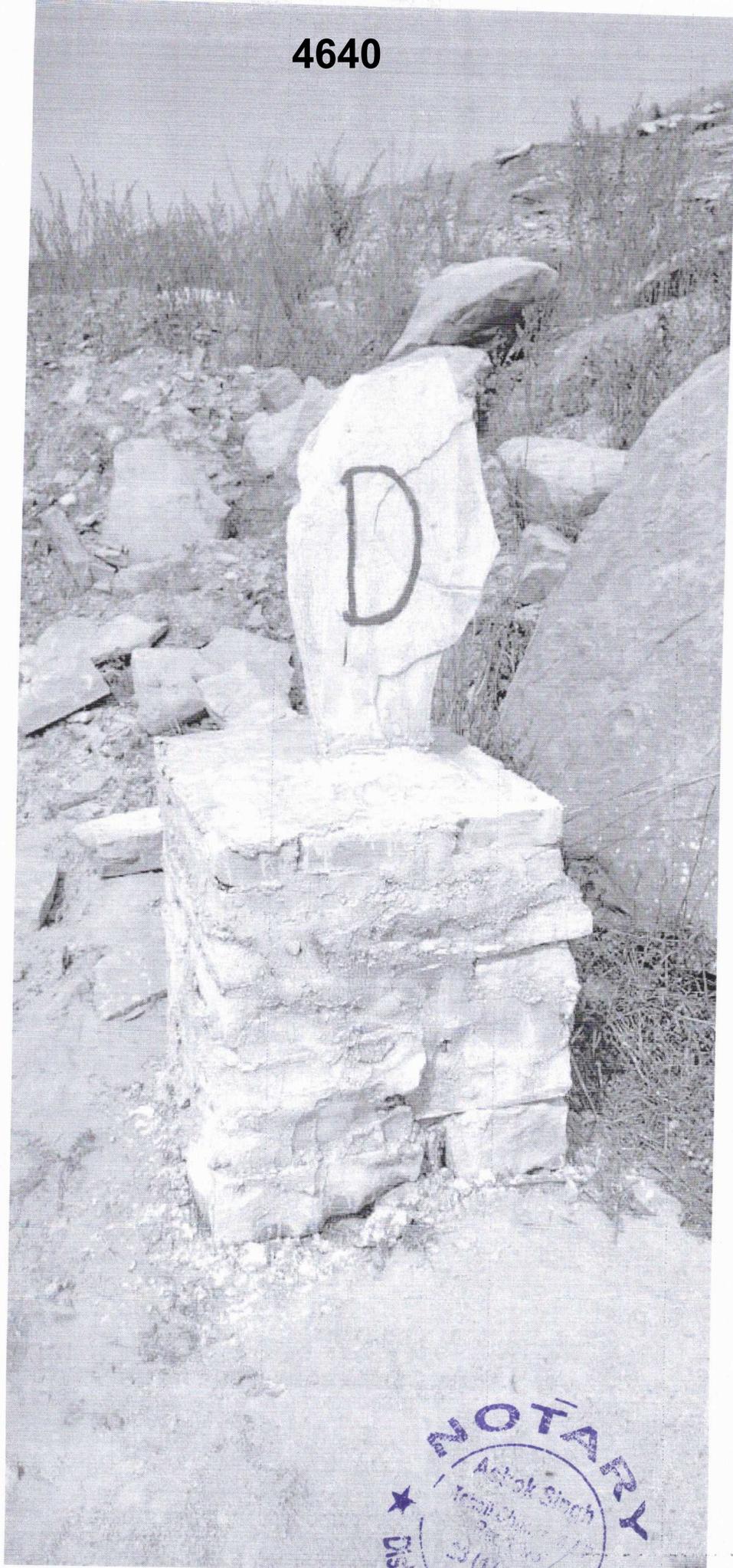
Arun Kumar Singh
DIRECTOR



LIFEMAP BUILDERS PVT. LTD.

Ajay Kumar Singh

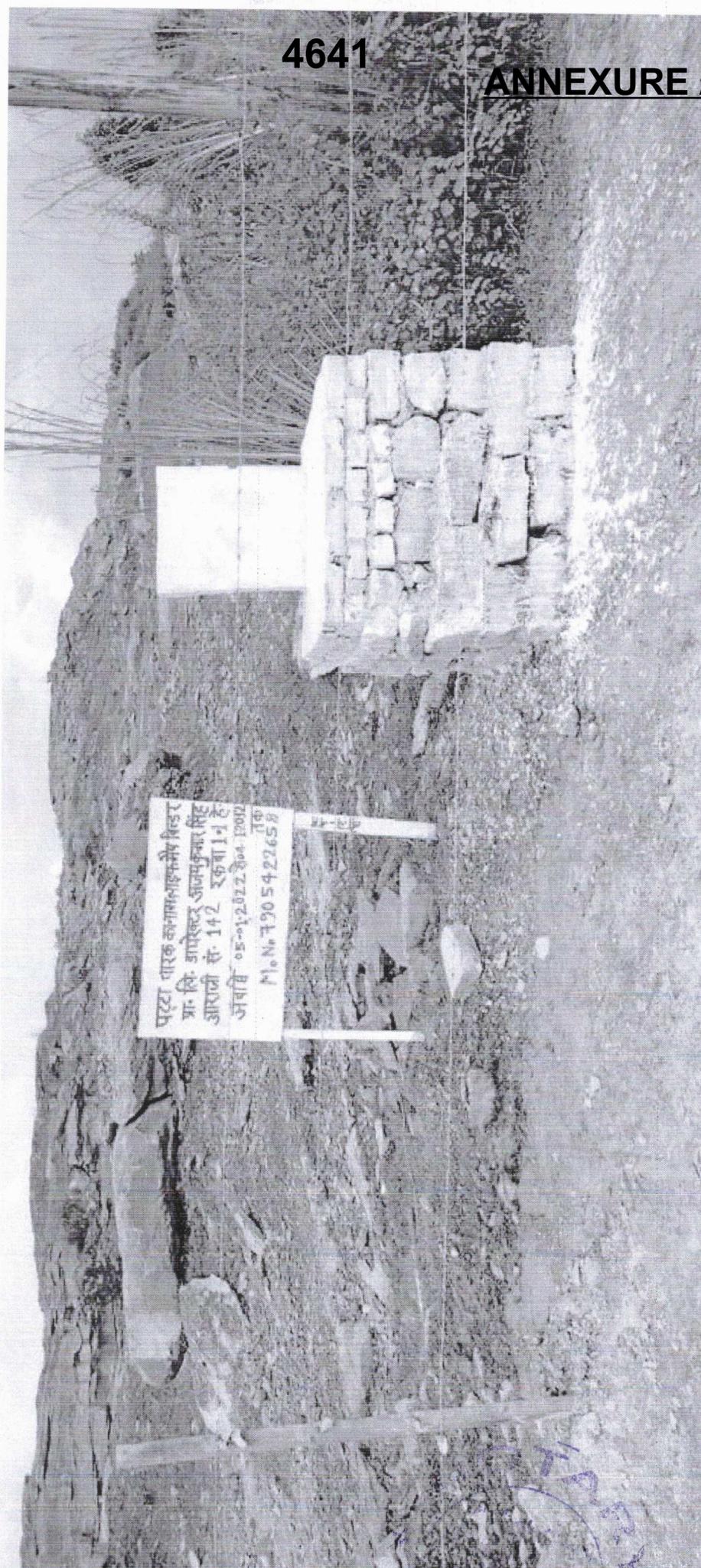
DIRECTOR



NOTARY
Astok Singh
Tehsil Ch...
31/10/20...
Distt. Bhatnagar (U.P.) INDIA

LIFEMAP BUILDERS PVT. LTD.

Ajay Kumar Singh
DIRECTOR



पट्टा नारक कागजातकारों के लिए
 प्र. वि. आर्केक्टर अजय कुमार सिंह
 आरजी से. 142 रकबा 1.5 हे
 अवधि 05-01-2012 से 04-12-2012 तक
 P.L. No. 790542265 B

P-4

LIFEMAP BUILDERS PVT. LTD.
Ajay Kumar Singh
 DIRECTOR

From,

M/s Lifemap Builders Pvt. Ltd.
Shri Ajay Kumar Singh S/o Shri Baijnath Singh
R/o- 51415A Ambrosiya Apartment, Lanka, Varanasi, U.P.

To,

Member Secretary,
Uttar Pradesh Pollution Control Board (U.P.P.C.B.),
Lucknow, U.P.

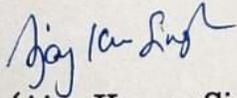
Compliance Report: Period December 2022 to June 2023.

Subject: Submission of Six Monthly compliance report (December 2022 to June 2023) for the project "Building Stone (Sand Stone)" Project at Gata No.-142, Village- Sonpur, Tehsil- Chunar, District- Mirzapur, U.P. (Applied Area : 1.01 ha.). The conditions mentioned in the Environmental Clearance Letter EC Identification No. - EC22B001UP182315, File No. - 6743-6166, Date of Issue EC - 04/01/2022

Respected Sir,

Kindly refer to the Environmental Clearance Letter EC Identification No. - EC22B001UP182315, File No. - 6743-6166, Date of Issue EC - 04/01/2022 against which as per the MoEF&CC guidelines, I am submitting here the detailed Six Monthly compliance report for the project "Building Stone (Sand Stone)" Project at Gata No.-142, Village- Sonpur, Tehsil- Chunar, District- Mirzapur, U.P. supported by the relevant documents.

Yours Faithfully,



(Ajay Kumar Singh)

M/s Lifemap Builders Pvt. Ltd.

Authorized Signatory

डाक प्राप्ति रसीद
प्राप्ति दिनांक 20/7/23
प्राप्तकर्ता के हस्ताक्षर
उ०प्र० प्रदूषण नियंत्रण बोर्ड, लखनऊ

C.C. to-

1. Regional Office, Uttar Pradesh Pollution Control Board, Sonbhadra, U.P.
2. The Joint Director, MoEF&CC, Lucknow, U.P.
3. Director, Directorate of Environment, Uttar Pradesh

POINT WISE COMPLIANCE TO CONDITIONS OF ENVIRONMENT CLEARANCE ISSUED BY SEIAA, UP, MoEFCC Proposal no- SIA/UP/MIN/69497/2021, EC Identification No. - EC22B001UP182315, File No. - 6743-6166, Date of Issue EC - 04/01/2022		
Environment Clearance for Mining of Building Stone (Sand Stone) at Gata No.-142, Village- Sonpur, Tehsil- Chunar, District- Mirzapur, U.P., (Leased Area- 1.01 ha.), M/s Lifemap Builders Pvt. Ltd.		
<i>S.No.</i>	<i>General Conditions</i>	<i>Compliance Status</i>
1.	<i>This environmental clearance is subject to allotment of mining lease in favour of project proponent by District Administration/ Mining Department.</i>	The environmental clearance has been sought for Applicant, M/s Lifemap Builders Pvt. Ltd., Shri Ajay Kumar Singh has been given the consent for an area of 1.01 Ha. for extraction of 10100 m ³ / year Building Stone (Sand Stone), in Arajai No. - 142, Village- Sonpur, Tehsil- Chunar, District- Mirzapur vide letter no. 402/Khanij/Sand-Stone/E-Nivida Sah E-Nilami/2020, dated 16.07.2020 for a period of ten Years. Attached as Annexure-II.
2.	<i>Forest clearance shall be taken by the proponent as necessary under law.</i>	As per the law of mining, any area will be given for mining lease will get prior forest clearance even before the publication for bidding. The LoI has been awarded vide letter no. 402/Khanij/Sand-Stone/E-Nivida Sah E-Nilami/2020, dated 16.07.2020 and has already granted the necessary clearances.
3.	<i>Any change in mining area,</i>	There has not been done any product

	<i>Khasra numbers, entailing capacity addition with change in process and or mining technology, modernization and scope of working shall again required prior environmental clearance as per EIA Notification, 2006 (as amended).</i>	mix in form of Khasra number or area. Application made for extraction of 10,100 cubic meter per annum as per LoI & approved mining plan.
4.	<i>No change in the calendar plan including excavation, quantum of mineral and waste shall be made.</i>	There will be no change in calendar plan and excavation permission as per the issued EC letter from SEIAA, U.P. (Attached as Annexure-I)
5.	<i>Mining shall be carried out as per the approved mining plan. In case of any violation of mining plan. The environmental clearance given by SEIAA will stand cancelled.</i>	Mining is being done as per the approved mining plan & No violation of mining plan is envisaged.
6.	<i>For ambient air quality-monitoring stations shall be established in the core zone as well as buffer zone for RSPM, SPM, SO₂ & NO_x monitoring. Location of the stations should be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive targets and frequency of monitoring should be undertaken in consultation with the State Pollution Control Board. The</i>	For ambient air quality-monitoring the stations has been selected on the basis of Wind-rose to establish the wind-ward side and lee-ward side at the mine site.

	<i>monitored data for criteria pollutants shall be regularly uploaded on the company's website and also displayed at website.</i>	
7.	<i>Data on ambient air quality (RSPM, SPM, SO₂ & NO_x) should be regularly submitted to the Regional office, MoEF, GoI, Lucknow and the State Pollution Control Board/Central Pollution Control Board once in six months.</i>	Agreed. The ambient air quality-monitoring station was established at the core zone. Apart from this Noise & Ground water is also get monitored. Lab Report enclosed as Annexure-III
8.	<i>Ambient air quality at the boundary of the mine premises shall confirm to the norms prescribed in MoEF notification no. GSR/826(E) dated 16.11.2009.</i>	The data of Ambient air quality is under the prescribed limit.
9.	<i>Fugitive dust emissions from all the sources shall be controlled regularly. Water spraying arrangement on haul roads loading and unloading and transfer points shall be provided and properly maintained.</i>	Regular water sprinkling is being carried out to suppress the fugitive dust for this purpose sprinkler tanker have been deployed.
10.	<i>Measures shall be taken for control of noise levels below 85 dBA in the work environment. Workers engaged in operations of HEMM, etc. shall be provided with ear plugs/muffs and health records of the workers shall be maintained.</i>	The noise level kept maintain below 85dBA as the controlled blasting adopted under the guidance of trained blaster. A separate register is kept & maintain at the mine site. The noise monitoring Lab Report enclosed as Annexure-III

11.	<i>Industrial waste water (workshop and waste water from the mine) should be properly collected, treated so as to conform to the standards prescribed under GSR 422 (E) dated 19th May, 1993 and 31st December, 1993 or as amended from time to time. Oil and grease trap shall be installed before discharge of workshop effluents.</i>	The proposed mine is of Building Stone (Sand Stone) which does not any beneficiation work or involve any discharge of and waste fluid in any form. Apart from this separate bins are provided at the site for any pollutant for their segregation up to final disposal.
12.	<i>Personnel working in areas shall be provided with protective respiratory device like mask and they shall also be imparted adequate training and information on safety and health aspects.</i>	Every person deployed in the mine are being provided with personnel helmet, safety boots ear plugs & dust mask. The photographs of the workers wearing personal protective equipment is attached as Annexure-IV.
13.	<i>Special Measures shall be adopted to protect the nearby settlements from the impacts of mining activities.</i>	Although, there is no settlement nearby the mining area but regular sprinkling of water on mine roads, controlled & muffle blasting to avoid fly rock is being practiced.
14.	<i>The transportation of the material shall be limited to day hours time only.</i>	Agreed. The Transportation of material is being done only in day time.
15.	<i>Provision shall be made for the housing the labourers within</i>	No housing facility will be provided within site or nearby as all the

	<i>the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, safe drinking water, medical health care, crèche etc. The housing may be in the form of temporary structures to be removed after the completion of the project.</i>	workers are being deployed from nearby villages. Only a rest shelter with pure drinking water facilities have been provide near mine site. There is no female employment hence, no crèche facility. Two mobile toilets have been provided.
16.	<i>A separate Environmental Management Cell with suitable qualified personnel shall be set-up under the control of Senior Executive. Who will report directly to the Head of the Organization.</i>	Environmental Management Cell is constructed to look up the environmental issues under the supervision of lessee.
17.	<i>The Project Proponent shall inform to Regional Office, MoEF, GoI, Lucknow and State Pollution Control Board regarding date of financial closures and final approval of the project by the Concerned authorities and the date of start of land development work</i>	As the area got the environmental clearance from SEIAA. The proponent informed the DGM, Lucknow, Regional office of MOEF, UPPCB and the district administration for this.
18.	<i>The funds earmarked for environmental protection measures should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the</i>	Complied

	<i>Integrated Regional Office, MoEF&CC, GOI, Lucknow & State Pollution Control Board</i>	
19.	<i>The Integrated Regional Office, MoEF&CC, GoI, Lucknow and State Pollution Control Board shall monitor compliance with the stipulated conditions. A complete set of documents including Environment Impact Assessment Report, Environmental Management Plan, Public hearing, and other documents information should be given to the Integrated Regional Office, MoEF&CC, GoI, Lucknow and State Pollution Control Board.</i>	Already submitted in all the concerned departments.
20.	<i>A copy of environmental clearance shall be submitted by the project proponent to the Heads of the Local Bodies, Panchayat and Municipal Bodies as applicable in the matter.</i>	Already submitted in all the concerned departments.
21.	<i>The Project Proponent shall advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is</i>	Complied

	<i>available with the State Level Environment Impact Assessment Authority (SEIAA).</i>	
22.	<i>The Project Proponent has to submit a regular half-yearly compliance report of the stipulated prior environmental clearance terms and conditions in hard and soft copy to the SEIAA, U.P. on 1st June and 1st December of each calendar year.</i>	The EC certificate has been issued on dated 04/01/2022 by SEIAA and all the stipulated conditions are being complied. The compliance report will be submitted on every six monthly basis.
23.	<i>The SEIAA may alter/modify the above conditions or stipulate any further condition in the interest of environmental protection.</i>	Agreed
24.	<i>Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.</i>	Agreed
<i>Specific Conditions</i>		
1.	<i>Validity period of this EC is co-terminus with validity of current mine plan or current lease period whichever is earlier.</i>	Applicant, M/s Lifemap Builders Pvt. Ltd., Shri Ajay Kumar Singh has been given the consent for an area of 1.01 Ha. for extraction of 10100 m ³ / year Building Stone (Sand Stone), in Araji

		No. - 142, Village- Sonpur, Tehsil- Chunar, District- Mirzapur vide letter no. 402/Khanij/Sand-Stone/E-Nivida Sah E-Nilami/2020, dated 16.07.2020 for a period of ten Years. The mine execution deed is Attached as Annexure-II.
2.	<i>Directions/suggestions given during public hearing and commitment made by the project proponent should be strictly complied.</i>	All the Directions/suggestions given during public hearing has already been addressed in the minute as well as incorporated in the EIA report. We are totally committed for the fulfilment of Directions/suggestions given during public hearing.
3.	<i>A certificate from Forest Department shall be obtained that no forest land is involved in mining or as a route and if forest land is involved the project proponent shall obtain forest clearance and permission of Central and State Government as per the provisions of Forest (conservation) Act, 1980 and submit before the start of work.</i>	As per the law of mining, any area will be given for mining lease will get prior forest clearance even before the publication for bidding. The LoI has been awarded vide letter no. 402/Khanij/Sand-Stone/E-Nivida Sah E-Nilami/2020, dated 16.07.2020 and has already granted the necessary clearances.
4.	<i>The mining lease holders shall, after ceasing mining operations, undertake re-grassing the mining area and any other area which may have been disturbed due to their mining activities and restore the land to a</i>	Agree and will be complied.

	<i>condition which is fit for growth of fodder, flora fauna etc.</i>	
5.	<i>Three tier green shelter belt of 7.5m width should be developed on the periphery of mine lease area. Local and native species should be planted in consultation with Forest/Horticulture Department/Agriculture University.</i>	<p>It's a rocky terrain and not suitable for the plantation purposes but still the plantation is been carried out at the crusher site and along the haulage road.</p> <p>Further plantation will be carried out at the areas provide by the village panchayat with the consultation of DFO with the help of local people.</p>
6.	<i>Plan for using the mine void for productive use in consultation with local administration and gram-panchayat.</i>	<p>At Post mining stage of proposed project, the existing waste land shall be converted to rain water harvesting bodies. Also this will have a positive impact on socio environmental fabric of the region.</p> <p>The excavated pit will be converted into the water reservoir at the end of mine life. This will help in recharging ground water table by acting as a water harvesting structure to augment the water availability for irrigation and plantation</p>
7.	<i>If the proposed project is situated in notified area of ground water extraction, where creation of new wells for ground water extraction is not allowed, requirement of fresh water shall be met from</i>	<p>The mine lease area is waste land (rocky terrain) with some bushes only.</p> <p>The existing land form is hilly barren terrain there is no such notified area.</p> <p>All the water requirement will be meet out with the water tankers</p>

	<i>alternate water sources other than ground water or legally valid source and permission from the competent authority shall be obtained to use it.</i>	supplied from the local supplier.
8.	<i>Project Proponent should submit action plan for carrying out plantation at least @1,000 plants / ha of lease area. In this case, PP should prepare a plan, duly approved either by Forest Department or Horticulture Department, for planting at least 2,000 plants, either on government land or community land, within a periphery of 5 km from the boundary of the lease area along with provision for maintenance for 5 years. Survival of plants should not be less than the survival rate notified by Uttar Pradesh Forest Department otherwise it will be treated as violation of EC condition.</i>	Agreed and shall be complied. The plantation will be done over along the both sided of unmetalled roads to arrest the fugitive dust and pollutants as well as over the village panchayat land. There will be kept separate budget for the maintenance during the span of plan period to maximize the survival rate of saplings. The plantation photographs are attached as Annexure- IV.
9.	<i>In consultation with District Environment Authority or an Authority nominated by concerned DM, project proponent will prepared a conservation and management plan for rejuvenation and management of water bodies having total surface area of more than 10 ha. Funds for the same will be kept in a separate bank account and six monthly</i>	Shall be complied by the Project proponent with the consultation with the District Administration.

	<i>compliance status will be presented by project proponent before the nominated authority in the District.</i>	
10.	<i>Project Proponent / Consultant has given an affidavit that the project area doesn't fall within the boundary of Critically Polluted Area (CPA). If the affidavit given by PP / Consultant is found to be false then EC will be cancelled and legal actions will be initiated against them. Further, mining should not commence without obtaining certificate from DM, Mirzapur that area doesn't attract CPA and a copy of the same should be submitted to SEIAA.</i>	As per the notification of MoEF &CC S.O. 2163(E) dated 09th May 2022 the General condition doesn't apply over the mining cases of minor mineral. Still we have given an affidavit for the same and if our area will come under CPA then proposal will abide to follow as per law. The copy of CPA affidavit is attached as Annexure-V.
11.	<i>Number of mining projects are coming up in district. Department of Geology & Mines, GoUP to carry out regional EIA-EMP report including carrying capacity of environmental components to assess the capacity to further bear the pollution load for such areas within a period of 1 year and submit the same to SEIAA, UP for evaluation.</i>	It is a matter under the preview of Department of Geology & Mines, GoUP. The matter has been intimated to the DGM.
12.	<i>Department of Geology & Mines, GoUP in consultation with UPSPCB will establish required number of CAAQMS in district within a period of one</i>	The Department of Geology & Mines, GoUP will submit the details as soon as they are available.

	<i>year and submit geo-referenced map of these stations along with data. Details of existing CAAQMS, if any, be submitted within a period of three months.</i>	
13.	<i>Department of Geology and Mines, Government of Uttar Pradesh and / or concerned district administration, before releasing the security deposit to Project Proponent will ensure that Project Proponent has fully complied with the EC conditions. Non-compliance, if any, should be reported to UPSPCB for appropriate legal action and recovery of compensation.</i>	Agreed
14.	<i>The project proponent shall install solar light in their site office.</i>	As the mine is over lease of ten years by state govt. Temporary site office is made and solar light arrangement will be made available at the site office very soon.
15.	<i>During the submission of 6 monthly compliance reports, the project proponent should make sure that the periodically taken site photographs should also be annexed along with the compliance report.</i>	Agreed and being attached as Annexure- IV.
16.	<i>Preference should be given to indigenous local species as per the consultation of the local district Forest Officer.</i>	Plant species act as bio-monitoring agent to monitor the air environment as well as to keep and maintain the project environ healthy. Trees have

		substantial inter-specific as well as intra-specific variation in air pollution tolerance. Green Belt development / tree plantation in organized manner will be carried out around the existing mine site by the end of the mining activity. The species suggested are Local tree species in the mine area and nearby villages, to reduce the impact of expansion activities in the surroundings of the existing mine site.
17.	<i>The maximum height of the bench should be 06 meters and the width of the bench should be at least twice the height of the bench as per the mine plan approval letter by DGM, U.P</i>	Mining is been carrying out according to the approved mining plan.
18.	<i>In case the blasting is proposed during a mining operation, the project proponent needs to assess its impact on the displacement of human beings/wild animals/birds/other species, and the suitable measures proposed and taken for their rehabilitation and resettlement need to be clearly described in first 6 monthly compliance report.</i>	Muffle Blasting of very low intensity is being carried out at periodically basis. Detailed blasting technique and preventive measures are given in approved mining plan, and they are being followed. There is no requirement of any displacement of human beings/wild animals/birds/other species as the proposed area is barren land away from settlement and there is no nest or habitat has been identified around the mine site.

19.	<i>The project proponent shall submit a final mine closure plan/Exit protocol for rehabilitation of mined-out land to match its surrounding land use 3 years before the closure of the mine to SEIAA, UP and Department of Mines and Geology, UP for approval. The project proponent shall ensure the implementation of the approved plan under the supervision of the Dept. of Mines and Geology.</i>	Agreed
20.	<i>The project proponent shall plan and implement collection drain and siltation basins of adequate size to arrest the silt and sediment flow from the quarry area. The surface runoff rainwater harvesting and other water conservation measures on a long-term basis are to be taken in consultation with the Central/State Groundwater Board. The water so collected should be utilized for watering the haulage area, roads, and green belt development, etc.</i>	Waste shall not be generated as all the quantity of ROM shall be used in making aggregates. Rainwater accumulated in worked out pit will be collected and will be used for dust suppression and green belt development.
21.	<i>The project proponent shall take all suitable measures to prevent pollution of groundwater and nearby water bodies in consultation with the State Pollution Control Board and consent to operate (if applicable) should be obtained</i>	The mining area is free from any water body in core or buffer zone. The mining will not intersect the ground water and hence will not affect or alter the ground water in any way. The river water will not be

	<p><i>from the State Pollution Control Board before the start of production from the mine.</i></p>	<p>contaminated at any stage of mining as the mining will be done in the allotted area only over the dry land. The proposed mining activity will not be done below the ground water level at any point hence the groundwater regime will not be adversely affected. The consent to operate has already been obtained from the State Pollution Control Board vide letter No.- 174735/UPPCB/Sonebhadra (UPPCBRO) /CTO/both/MIRZAPUR/2023 Date: 01/02/2023 granted for the period from 01/02/2023 to 31/12/2027. Copy of CTO is attached as Annexure- VI</p>
22.	<p><i>Link Road from the quarry site to the main road shall be constructed as an all-weather road with blacktopping and maintained by the project proponent.</i></p>	<p>Agreed and being complied.</p>
23.	<p><i>Vehicular emissions should be kept under control and regularly monitored. Suitable measures shall be taken for proper maintenance of vehicles used in a quarry operation and transportation.</i></p>	<p>Only PUC certified vehicles will be engaged to the mine. Timely maintenance of vehicle used for transportation of mineral shall be ensured.</p> <p>The main source of fugitive dust generation is the transportation of material. Periodic water sprinkling will be done over the unmetalled</p>

		roads to suppress the dust at its source. Further muffle blasting technique will be used with delay detonators to minimize the fly rock and dust generation.
24.	<i>The project proponent should explore the possibilities of rainwater harvesting.</i>	The excavated pit will be converted into the water reservoir at the end of mine life. This will help in recharging ground water table by acting as a water harvesting structure to augment the water availability for irrigation and plantation.
25.	<i>At the time of operation, the project proponent will comply with all the guidelines issued by the Government of India/State Govt./District Administration related to Covid-19.</i>	First aid facility will be always available at the site along with the hand sanitizer, Thermal Scanner & Face Mask. Thermal Record Register will also be maintained as of the safety precautions from COVID-19 pandemic. All the further guidelines issued by the Government of India/State Govt./District Administration related to Covid-19 will be strictly followed.
26.	<i>This environmental clearance does not create or verify any claim of the applicant on the proposed site/activity.</i>	Agreed.
27.	<i>In case it has been found that the E.C. obtained by providing incorrect information, submitting that the distance</i>	Agreed

	<i>between the two adjoining mines is greater than 500mt. and the area is less than 05ha, but factually the distance is less than 500 mt, and the mine is located in the cluster of area equal to or more than 05ha, the E.C issued will stand revoked.</i>	
28.	<i>This environmental clearance shall be subjected to valid lease in favour of project proponent for the proposed mining proposals. In case, the project proponent does not have a valid lease, this environmental clearance shall automatically become null and void.</i>	Agreed Applicant, M/s Lifemap Builders Pvt. Ltd., Shri Ajay Kumar Singh has been given the consent for an area of 1.01 Ha. for extraction of 10100 m ³ / year Building Stone (Sand Stone), in Araji No. - 142, Village- Sonpur, Tehsil- Chunar, District- Mirzapur vide letter no. 402/Khanij/Sand-Stone/E-Nivida Sah E-Nilami/2020, dated 16.07.2020 for a period of ten Years. The mine execution deed is Attached as Annexure-II.
29.	<i>The Environmental clearance will be co-terminus with the mining lease period/Mining Plan. The Mining plan approved by the Dept. of Mines and Geology shall be strictly implemented and shall not be operated beyond the validity period.</i>	Agreed
30.	<i>Explosive cannot be stored on the site. The Project proponent shall take approval from Chief Controller of Explosive, if</i>	Agreed

	<i>applicable for use or storage of explosive or any such materials.</i>	
31.	<i>A comprehensive EIA including mining areas within 15 K.M. to assess the impact of the mining activity on the surrounding area shall be undertaken and a report submitted to this Authority within one year.</i>	Agreed
32.	<i>No two pits shall be simultaneously worked i.e. before the first is exhausted and reclamation work completed, no mineral bearing area shall be worked.</i>	Mining is been carrying out according to the approved mining plan.
33.	<i>After exhausting the first mine pit and before starting mining operations in the next pit, reclamation and plantation works in the exhausted pit shall be completed so as to ensure that reclamation, forest cover and vegetation are visible during the first year of mining operations in the next pit. This process will follow till the last pit is exhausted. Adequate rehabilitation of mined pit shall be completed before any new ore bearing area is worked for expansion.</i>	It's a rocky terrain and not suitable for the plantation purposes but still the plantation is been carried out on buffer area and further the plantation has been carried out at the crusher site and along the haulage road.
34.	<i>An adequate buffer zone shall be maintained between two consecutive mineral-bearing Deposits.</i>	Buffer zone of 7.5mt. has been marked as non-mining area and has been left out surrounding the area before start of mine.

35.	<i>Sprinkling of water on haul roads to control dust will be ensured by the project proponent.</i>	Regular water sprinkling is being carried out to suppress the fugitive dust for this purpose a tanker of 1000 liter have been deployed.
36.	<i>Green belt development shall be carried out considering CPCB guidelines including the selection of plant species and in consultation with the local DFO / Agriculture Department. Herbs and shrubs shall also form a part of the afforestation programme besides tree plantation. The company shall involve local people in the plantation programme. Details of year-wise afforestation programme including rehabilitation of mined-out area shall be submitted to the Integrated Regional Office, MoEF&CC, Gol, Lucknow every year.</i>	It's a rocky terrain and not suitable for the plantation purposes but still the plantation is been carried out on buffer area and further the plantation has been carried out at the crusher site and along the haulage road. Further plantation will be carried out at the areas provide by the village panchayat with the consultation of DFO with the help of local people.
37.	<i>Blast vibrations study shall be conducted and an observation report submitted to the Integrated Regional Office, MoEF&CC, Gol, Lucknow and UPPCB within six months. The report shall also include measures for the prevention of blasting associated impact on nearby houses and agricultural</i>	Muffle Blasting of very low intensity is being carried out at periodically basis. Detailed blasting technique and preventive measures are given in approved mining plan, and they are being followed

	<i>fields.</i>	
38.	<i>Controlled blasting techniques with sequential blasting shall be adopted. The blasting shall be carried out in the daytime only. The project proponent shall ensure prevention of displacement of human beings/wild animals/birds etc. and in case any such displacement is caused due to blasting/mining operation by any chance the project proponent shall take suitable measures for their rehabilitation and resettlement.</i>	Muffle Blasting of very low intensity is being carried out at periodically basis. Blasting material is being obtained by Contracted blasting magazine seller. Blasting is being carried out by the trained and certified blaster.
39.	<i>Appropriate arrangement for shelter and drinking water for the mining workers has to be ensured at the mining site.</i>	Agreed
40.	<i>Maintenance of village roads used for transportation of minerals is to be done by the company regularly at its own expenses. The link roads from mining area to main road shall be constructed as all-weather road with black topping and maintained by the project proponent.</i>	Agreed
41.	<i>The surface runoff rain water harvesting/rain water recharge and water conservation measures will be taken by project proponent in consultation with central /State ground water Board. The</i>	The excavated pit will be converted into the water reservoir at the end of mine life. This will help in recharging ground water table by acting as a water harvesting structure to

	<i>project proponent shall plan and implement collection drain and siltation basins of adequate size to arrest the silt and sediment flows from the mining area. The supernatant of the siltation basin and rain water harvested water shall be utilized for watering the haulage area, roads and green belt development etc.</i>	augment the water availability for irrigation and plantation.
42.	<i>Status of implementation shall be submitted to the Integrated Regional Office, MoEF&CC, GoI, Lucknow and UP Pollution Control Board within six months and thereafter every year from the next consequent year.</i>	Agreed
43.	<i>The self-environmental audit shall be conducted annually. Every three years third-party environmental audit shall be carried out.</i>	Environmental Management Cell is constructed to look up the environmental issues under the supervision of lessee.
44.	<i>Measures for prevention and control of soil erosion and management of silt shall be undertaken. Protection of dumps against erosion shall be carried out with geotextile matting or other suitable material, and thick plantations of native trees and shrubs shall be carried out at the dump slopes. Dumps shall be protected by retaining walls.</i>	Area is free from top soil so no any dumping area is required. Retaining wall has been constructed at the steep slopes.

45.	<i>Trenches/garland drains shall be constructed at foot of dumps and coco filters installed at regular intervals to arrest silt from being carried to water bodies. An adequate number of Check Dams and Gully Plugs shall be constructed across seasonal/perennial nallahs if any flowing through the ML area and silts arrested. De silting at regular intervals shall be carried out.</i>	The mining area is free from any water body in core or buffer zone. The mining will not intersect the ground water and hence will not affect or alter the ground water in any way. There is not any loose surface which will run-off with the rain.
46.	<i>Garland drains of appropriate size, gradient, and length shall be constructed for both mine pit and waste dump and sump capacity shall be designed keeping 50% safety margin over and above peak sudden rainfall (based on 50 years data) and maximum discharge in the area adjoining the mine site. Sump capacity shall also provide an adequate retention period to allow proper settling of silt material. Sedimentation pits shall be constructed at the corners of the garland drains and de silted at regular intervals.</i>	The mining area is free from any water body in core or buffer zone. The mining will not intersect the ground water and hence will not affect or alter the ground water in any way. There is not any loose surface which will run-off with the rain.
47.	<i>Ground and surface water, if any in and near the core zone (within 5.0 km of the lease) shall be regularly monitored for contamination and depletion due to mining activity and</i>	Not Anticipated. The mining area is free from any water body in core or buffer zone. The mining will not intersect the ground water and hence will not affect or

	<i>records maintained. The monitoring data shall be submitted to the Integrated Regional Office, MoEF&CC, GoI, Lucknow and U.P. Pollution Control Board regularly. Further, monitoring points shall be located between the mine, and drainage in the direction of flow of groundwater shall be set up and records maintained.</i>	alter the ground water in any way.
48.	<i>Fugitive dust generation shall be controlled. Fugitive dust emission shall be regularly monitored at locations of nearest human habitation (including schools and other public amenities located nearest to sources of dust generation as applicable) and records submitted to the Integrated Regional Office, MoEF&CC, GoI, Lucknow and U.P. Pollution Control Board regularly.</i>	The main source of fugitive dust generation is the transportation of material. Periodic water sprinkling will be done over the unmetalled roads to suppress the dust at its source. Further muffle blasting technique will be used with delay detonators to minimize the fly rock and dust generation.
49.	<i>Baseline data for ambient air quality shall be generated and maintained and RSPM level in ambient air in the nearby human habitation (villages) shall also be monitored along with other parameters.</i>	Agreed.
50.	<i>Corporate Environmental Responsibility (CER) shall be by the project proponent and the details of the various heads of expenditure are to be</i>	Agreed.

	<i>submitted as per the guidelines provided in the recent CER notification No. 22-65/2017-IA.III dated 01/05/2018. Work to be executed with the installation of five hand pumps for drinking water, solar light in villages of streets, construction of two numbers of toilets at the primary school with name displayed and address and details of the beneficiary and gram Pradhan along with phone number, photographs should be submitted to Directorate as well as to the District Magistrate / Chief Development officers.</i>	
51.	<i>Transportation of minerals shall be done by covering the trucks with tarpaulin or other suitable mechanisms so that no spillage of mineral/dust takes place.</i>	The mined out material has being transported by tarpaulin covered tippers. The Haul road will keep motarable by the project proponent.
52.	<i>Occupational health and safety measures for the workers including identification of work related health hazards, training on malaria eradication, HIV, and health effects on exposure to mineral dust, etc. shall be carried out. Periodic monitoring for exposure to respirable mineral dust on the workers shall be conducted and records maintained including the health records of the workers. Awareness programmes for</i>	Every six month Periodical medical examination of all workers by experienced medical professional shall be ensured. Every person deployed in the mine are being provided with personnel helmet, safety boots ear plugs & dust mask. First aid facility will be always available at the site along with the hand sanitizer, Thermal Scanner & Face Mask. Thermal Record Register

	<i>workers on the impact of mining on their health and precautionary measures like the use of personal protective equipment etc. shall be carried out periodically. A review of the impact of various health measures shall be conducted followed by follow-up action wherever required.</i>	will also be maintained as of the safety precautions from COVID-19 pandemic
53.	<i>The project proponent will ensure for employing local people as per requirement, necessary protection measures around the mine pit and waste dump, and garland drain around the mine pit and waste dump.</i>	Local villagers are given priority in employment.
54.	<i>Topsoil / solid waste shall be stacked properly with proper slope and adequate safeguards and shall be utilized for backfilling (wherever applicable) for reclamation and rehabilitation of the mined-out area. Topsoil shall be separately stacked for utilization later for reclamation and shall not be stacked along with overburden.</i>	Not Applicable There is no overburden hence there is no need of separate stack.
55.	<i>Overburden (OB) shall be stacked at the earmarked dump site(s) only and shall not be kept active for long period. The maximum height of the dump shall not exceed 20 m, each stage shall preferably be of a</i>	Not Applicable

	<i>maximum of 10 m and the overall slope of the dump shall not exceed 35°. The OB dump shall be backfilled. The OB dumps shall be scientifically vegetated with suitable native species to prevent erosion and surface runoff.</i>	
56.	<i>Monitoring and management of rehabilitated areas shall continue until the vegetation becomes self-sustaining. Compliance status shall be submitted to the Regional Office, Ministry of Environment & Forests, Govt, Lucknow, and U.P. Pollution Control Board on a six-monthly basis.</i>	Complied
57.	<i>The slope of the mining bench and ultimate pit limit shall be as per the mining scheme approved by the Indian Bureau of Mines.</i>	No working mining bench is more than 60° and overall slope of all the benches will be kept 45° according the approved mining plan.
58.	<i>Permission for the abstraction of groundwater shall be taken from Central Ground Water Board. Regular monitoring of ground and surface water sources for level and quality shall be carried out by establishing a network of existing wells and constructing new piezometers during the mining operation. The monitoring shall be carried out</i>	Not Applicable No ground water abstraction is required for the project. Only sprinkling water is being needed which is met by private water tankers.

	<i>four times in a year i.e., pre-monsoon (April/May), monsoon (August), post-monsoon (November), and winter (January), and the data thus collected shall be regularly sent to MoEF&CC, Central Ground Water Authority, and Regional Director, Central Ground Water Board.</i>	
59.	<i>The wastewater from the mine shall be treated to conform to the prescribed standards before discharging into the natural stream. The discharged water from the Tailing Dam, if any shall be regularly monitored and report submitted to the Integrated Regional Office, MoEF&CC, Gol, Lucknow, Central Pollution Control Board, and the State Pollution Control Board.</i>	There is no waste water generation with the run of mine. No housing facility is being provided at the site so no municipal waste generation is anticipated. Mobile toilets are also provided to the mine site for day time workers.
60.	<i>Hydrogeological study of the area shall be reviewed by the project proponent annually. In case the adverse effect on groundwater quality and quantity is observed mining shall be stopped and resumed only after mitigating steps to contain any adverse impact on groundwater is implemented.</i>	The mining area is free from any water body in core or buffer zone. The mining will not intersect the ground water and hence will not affect or alter the ground water in any way.
61.	<i>Vehicular emissions shall be kept under control and regularly monitored. Vehicles used for transportation of</i>	All vehicles engaged in transportation are Only PUC certified vehicles. All the transportation norms are being

	<i>minerals and others shall have valid permissions as prescribed under Central Motor Vehicle Rules, 1989 and its amendments. The vehicles transporting minerals shall be covered with a tarpaulin or other suitable enclosures so that no dust particles / fine matters escape during the period of transportation. No overloading of minerals for transportation shall be committed. The trucks transporting minerals shall not pass through the wildlife sanctuary if any in the study area.</i>	followed. No overloading is carrying out. All the transported vehicles are leaving the mine site has to go through the check post with proper checking.
62.	<i>Prior permission from the Competent Authority shall be obtained for the extraction of groundwater if any.</i>	Not Applicable No ground water abstraction is required for the project. Only sprinkling water is being needed which is met by private water tankers.
63.	<i>A final mine closure plan, along with details of Corpus Fund, shall be submitted to the Integrated Regional Office, MoEF&CC, GoI, Lucknow and U.P. Pollution Control Board 5 years in advance of final mine closure for approval.</i>	The Mining lease area was granted for ten years from 05.01.2022 TO 04.01.2032. The final mine closure plan is attached with the approved mining plan as well as provided to the all concerned department.
64.	<i>Project Proponent shall explore the possibility of using solar energy where ever possible.</i>	We will install the solar street light in village in the head of CSR.

65.	<i>Commitment towards CER has to be followed strictly.</i>	Agreed
66.	<i>Regular health checkup record of the mineworkers has to be maintained at the site in a proper register. It should be made available for inspection whenever asked.</i>	A separate register is maintained at the site and periodically health check-up is being carried out.
67.	<i>Project Proponent has to strictly follow the direction/guidelines issued by MoEF&CC, CPCB, and other Govt. Agencies from time to time.</i>	Agreed
68.	<i>The blasting will be done only after getting permission from the Mining Department.</i>	Certified blaster is appointed for blasting and the permission has been obtained from the concerned department.

ENVIRONMENTAL
CLEARANCE

**Government of India
Ministry of Environment, Forest and Climate Change
(Issued by the State Environment Impact Assessment
Authority(SEIAA), Uttar Pradesh)**

To,

The LESSEE
LIFEMAP BUILDERS PVT LTD
Vill.- Sonpur, Teh.- Chunar, Distt.- Mirzapur -231304

Subject: Grant of Environmental Clearance (EC) to the proposed Project Activity under the provision of EIA Notification 2006-regarding

Sir/Madam,

This is in reference to your application for Environmental Clearance (EC) in respect of project submitted to the SEIAA vide proposal number SIA/UP/MIN/69497/2021 dated 10 Dec 2021. The particulars of the environmental clearance granted to the project are as below.

- | | |
|---|-----------------------------|
| 1. EC Identification No. | EC22B001UP182315 |
| 2. File No. | 6743-6166 |
| 3. Project Type | New |
| 4. Category | B1 |
| 5. Project/Activity including Schedule No. | 1(a) Mining of minerals |
| 6. Name of Project | Building Stone (Sand Stone) |
| 7. Name of Company/Organization | LIFEMAP BUILDERS PVT LTD |
| 8. Location of Project | Uttar Pradesh |
| 9. TOR Date | 11 Jun 2021 |

The project details along with terms and conditions are appended herewith from page no 2 onwards.

Date: 04/01/2022

(e-signed)
Member Secretary
Member Secretary
SEIAA - (Uttar Pradesh)

Note: A valid environmental clearance shall be one that has EC identification number & E-Sign generated from PARIVESH. Please quote identification number in all future correspondence.

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State Level Environment Impact Assessment Authority, Uttar Pradesh

Directorate of Environment, U.P.

Vineet Khand-1, Gomti Nagar, Lucknow- 226010

E-Mail- doeuplko@yahoo.com, seiaaup@yahoo.com

Phone no- 0522-2300541

Reference- MoEFCC Proposal no- SIA/UP/MIN/69497/2021 & SEIAA, U.P File no- 6743 / 6166

Sub: Environmental Clearance is sought for Building Stone (Sand Stone) at Gata No.-142, Village- Sonpur, Tehsil- Chunar, District- Mirzapur, U.P., (Leased Area- 1.01 ha.), M/s Lifemap Builders Pvt. Ltd.

Dear Sir,

This is with reference to your application / letter dated 08-02-2021, 05-03-2021, 10-12-2021 & 16-12-2021 on above mentioned subject. The matter was considered by SEAC in meeting held on 18-12-2021 and SEIAA in meeting held on 28-12-2021.

A presentation was made by the project proponent along with their consultant M/s Paramarsh (Servicing Environment and Development), Lucknow, U.P to SEAC on 18-12-2021.

Project Details Informed by the Project Proponent and their Consultant

The project proponent, through the documents and presentation gave following details about their project –

1. The Environmental Clearance is sought for Building Stone (Sand Stone) at Gata No.-142, Village- Sonpur, Tehsil- Chunar, District- Mirzapur, U.P., (Leased Area- 1.01 ha.), M/s Lifemap Builders Pvt. Ltd.
2. The terms of reference in the matter were issued by SEIAA, U.P. vide letter no. 82/Parya/SEAC/6166/2019, dated 11/06/2021.
3. The public hearing was organized on 01/09/2021. Final EIA report submitted by the project proponent on 10/12/2021.
4. Salient features of the project as submitted by the project proponent:

1.	On-line proposal No.	SIA/UP/MIN/69497/2021		
2.	File No. allotted by SEIAA, UP	6743 / 6166		
3.	Name of Proponent	M/s Lifemap Builders Pvt. Ltd. Shri Ajay Kumar Singh		
4.	Full correspondence address of proponent	R/o- 51415A Ambrosiya Apartment, Lanka, Varanasi, U.P.		
5.	Name of Project	Building Stone (Sand Stone) Mining Project		
6.	Project location (Plot/ Khasra /Gata No.)	Gata No.-142		
7.	Name of Village	Sonpur		
8.	Tehsil	Chunar		
9.	District	Mirzapur		
10.	Name of Minor Mineral	Building Stone (Sand Stone)		
11.	Sanctioned Lease Area (in Ha.)	1.01 ha.		
12.	Max.& Min mRL within lease area	109.0 mRL- 101.0 mRL		
13.	Pillar Coordinates (Verified by DMO)	Pillars	Latitude (N)	Longitude (E)
		A	25° 02' 53.3"N	83° 00' 14.7"E

		B	25° 02' 51.2"N	83° 00' 14.5"E
		C	25° 02' 52.3"N	83° 00' 10.8"E
		D	25° 02' 54.7"N	83° 00' 10.7"E
14.	Total Geological Reserves	656271 m ³		
15.	Total Mineable Reserves	165618 m ³		
16.	Total Proposed Production (in five year)	50500 m ³		
17.	Proposed Production / year	Year	Production	
		1 st	10100 m ³	
		2 nd	10100 m ³	
		3 rd	10100 m ³	
		4 th	10100 m ³	
		5 th	10100 m ³	
		Total	50500 m ³	
18.	Sanctioned Period of Mine lease	20 Years		
19.	Production of mine/day	33.67 m ³ (approx.)		
20.	Method of Mining	Opencast Semi-Mechanized		
21.	No.of working days	300 days		
22.	Working hours/day	8 Hours/Day		
23.	No.Of workers	30 (approx.)		
24.	No.Of vehicle movement /day	4 (approx.)		
25.	Type of Land	Govt. revenue land		
26.	Ultimate Depth of Mining	6 meter (average)		
27.	Nearest metalled road from site	0.75 km		
28.	Water Requirement	PURPOSE	REQUIREMENT (KLD)	
		Drinking & Others	0.30	
		Suppression of dust	4.50	
		Plantation	0.10	
		Others(if any)	-----	
		Total	4.90	
29.	Name of QCI Accredited Consultant with QCI No and period of validity.	M/s Paramarsh (Servicing Environment and Development), Lucknow, U.P. QCI/NABET/EIA/1821/RA0120, Validity-13/01/2022		
30.	Any litigation pending against the project or land in any court	No		
31.	Details of 500 m Cluster Map & certificate Verified by Mining Officer	DMO, Mirzapur vide Letter No. 2228/Khanij/Sr.No./2020-21 2020-21 Dated-09-03-2021		
32.	Details of Lease Area in approved DSR	Page No.-17, S.No.- 6		
33.	Proposed CER cost	1.25 Lakh		
34.	Proposed EMP cost	11.55 Lakh		
35.	Length and breadth of Haul Road.	Length- 0.75 Km, Width- more than 6.0 m		
36.	No. of Trees to be Planted	100		

5. The mining would be restricted to unsaturated zone only above the phreatic water table and will not intersect the ground water table at any point of time.

6. This project does not attract any of the general conditions applicable on mining projects specified in EIA Notification 14/09/2006.
7. The mining operation will not be carried out in safety zone of any bridge or embankment or in eco-fragile zone such as habitat of any wild fauna.
8. There is no litigation pending in any court regarding this project.
9. The project proposal falls under category-1(a) of EIA Notification, 2006 (as amended).

Based on the recommendations of the State Level Expert Appraisal Committee (SEAC) Meeting (SEAC) held on 18-12-2021 the State Level Environment Impact Assessment Authority (SEIAA) in its Meeting dated 28-12-2021 decided to grant the Environmental Clearance to the title project for collection of 10100 m³ /year for lease area of 1.01 ha subject to effective implementation of the following General Conditions and specific conditions:-

General Conditions:

1. This environmental clearance is subject to allotment of mining lease in favour of project proponent by District Administration/Mining Department.
2. Forest clearance shall be taken by the proponent as necessary under the law.
3. Any addition of the mining area, change of Khasra numbers, enhancement of capacity, change in mining technology, modernization, and scope of working shall again require prior environmental clearance as per EIA notification, 2006.
4. No change in the calendar plan including excavation, the quantum of mineral and waste shall be made.
5. Mining will be carried out as per the approved mining plan. In case of any violation of the mining plan, the Environmental Clearance given by SEIAA will stand cancelled.
6. Four ambient air quality monitoring stations shall be established in the core zone as well as in the buffer zone for RSPM, SPM, SO₂, NO_x monitoring. The location of the stations should be decided based on the meteorological data, topographical features, and environmentally and ecologically sensitive targets and frequency of monitoring should be undertaken in consultation with the State Pollution Control Board. The monitored data for criteria pollutants shall be regularly uploaded on the company's website and also displayed on the website.
7. Data on ambient air quality (RPM, SPM, SO₂, NO_x) should be regularly submitted to the Integrated Regional Office, MoEF&CC, GoI, Lucknow and the State Pollution Control Board / Central Pollution Control Board once in six months.
8. Ambient air quality at the boundary of the mine premises shall conform to the norms prescribed in MoEF notification no. GSR/826(E) dated 16.11.09.
9. Fugitive dust emissions from all the sources shall be controlled regularly. Water spraying arrangement on haul roads, loading and unloading, and at transfer points shall be provided and properly maintained.
10. Measures shall be taken for control of noise levels below 85 dBA in the work environment. Workers engaged in operations of HEMM, etc. shall be provided with earplugs/muffs and health records of the workers shall be maintained.
11. Industrial wastewater (workshop and wastewater from the mine) should be properly collected, treated to conform to the standards prescribed under GSR 422 (E) dated 19th May 1993 and 31st December 1993 or as amended from time to time. Oil and grease traps shall be installed before the discharge of workshop effluents.
12. Personnel working in areas shall be provided with protective respiratory devices like masks and they shall also be imparted adequate training and information on safety and health aspects.

13. Special measures shall be adopted to prevent the nearby settlements from the impacts of mining activities.
14. The transportation of the materials shall be limited to the day hours' time only.
15. Provision shall be made for housing the laborers within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, safe drinking water, medical health care, crèche, etc. The housing may be in the form of temporary structures to be removed after the completion of the project.
16. A separate Environmental Management Cell with suitably qualified personnel shall be setup under the control of a Senior Executive, who will report directly to the Head of the Organization.
17. The Project Proponent shall inform the Integrated Regional Office, MoEF&CC, GoI, Lucknow and State Pollution Control Board regarding the date of financial closures and final approval of the project by the concerned authorities and the date of start of land development work.
18. The funds earmarked for environmental protection measures shall be kept in a separate account and shall not be diverted for other purposes. The year-wise expenditure shall be reported to the Integrated Regional Office, MoEF&CC, GoI, Lucknow and State Pollution Control Board
19. The Integrated Regional Office, MoEF&CC, GoI, Lucknow and State Pollution Control Board shall monitor compliance with the stipulated conditions. A complete set of documents including Environment Impact Assessment Report, Environmental Management Plan, Public hearing, and other documents information should be given to the Integrated Regional Office, MoEF&CC, GoI, Lucknow and State Pollution Control Board
20. A copy of the environmental clearance shall be submitted by the Project Proponent to the Heads of the Local Bodies, Panchayat, and Municipal Bodies as applicable in the matter.
21. The Project Proponent shall advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Level Environment Impact Assessment Authority (SEIAA).
22. The Project Proponent has to submit a regular half-yearly compliance report of the stipulated prior environmental clearance terms and conditions in hard and soft copy to the SEIAA, U.P. on 1st June and 1st December of each calendar year.
23. The SEIAA may alter/modify the above conditions or stipulate any further condition in the interest of environmental protection.
24. Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of the Environment (Protection) Act, 1986.

Specific Conditions:

1. Validity period of this EC is co-terminus with validity of current mine plan or current lease period whichever is earlier.
2. Directions/suggestions given during public hearing and commitment made by the project proponent should be strictly complied.
3. A certificate from Forest Department shall be obtained that no forest land is involved in mining or as a route and if forest land is involved the project proponent shall obtain forest clearance and permission of Central and State Government as per the provisions of Forest (conservation) Act, 1980 and submit before the start of work.
4. The mining lease holders shall, after ceasing mining operations, undertake re-grassing the mining area and any other area which may have been disturbed due to their mining activities and restore the land to a condition which is fit for growth of fodder, flora fauna etc.

5. Three tier green shelter belt of 7.5m width should be developed on the periphery of mine lease area. Local and native species should be planted in consultation with Forest/Horticulture Department/Agriculture University.
6. Plan for using the mine void for productive use in consultation with local administration and gram-panchayat.
7. If the proposed project is situated in notified area of ground water extraction, where creation of new wells for ground water extraction is not allowed, requirement of fresh water shall be met from alternate water sources other than ground water or legally valid source and permission from the competent authority shall be obtained to use it.
8. Project Proponent should submit action plan for carrying out plantation at least @1,000 plants / ha of lease area. In this case, PP should prepare a plan, duly approved either by Forest Department or Horticulture Department, for planting at least 2,000 plants, either on government land or community land, within a periphery of 5 km from the boundary of the lease area along with provision for maintenance for 5 years. Survival of plants should not be less than the survival rate notified by Uttar Pradesh Forest Department otherwise it will be treated as violation of EC condition.
9. In consultation with District Environment Authority or an Authority nominated by concerned DM, project proponent will prepared a conservation and management plan for rejuvenation and management of water bodies having total surface area of more than 10 ha. Funds for the same will be kept in a separate bank account and six monthly compliance status will be presented by project proponent before the nominated authority in the District.
10. Project Proponent / Consultant has given an affidavit that the project area doesn't fall within the boundary of Critically Polluted Area (CPA). If the affidavit given by PP / Consultant is found to be false then EC will be cancelled and legal actions will be initiated against them. Further, mining should not commence without obtaining certificate from DM, Mirzapur that area doesn't attract CPA and a copy of the same should be submitted to SEIAA.
11. Number of mining projects are coming up in district. Department of Geology & Mines, GoUP to carry out regional EIA-EMP report including carrying capacity of environmental components to assess the capacity to further bear the pollution load for such areas within a period of 1 year and submit the same to SEIAA, UP for evaluation.
12. Department of Geology & Mines, GoUP in consultation with UPSPCB will establish required number of CAAQMS in district within a period of one year and submit geo-referenced map of these stations along with data. Details of existing CAAQMS, if any, be submitted within a period of three months.
13. Department of Geology and Mines, Government of Uttar Pradesh and / or concerned district administration, before releasing the security deposit to Project Proponent will ensure that Project Proponent has fully complied with the EC conditions. Non-compliance, if any, should be reported to UPSPCB for appropriate legal action and recovery of compensation.
14. The project proponent shall install solar light in their site office.
15. During the submission of 6 monthly compliance reports, the project proponent should make sure that the periodically taken site photographs should also be annexed along with the compliance report.
16. Preference should be given to indigenous local species as per the consultation of the local district Forest Officer.
17. The maximum height of the bench should be 06 meters and the width of the bench should be at least twice the height of the bench as per the mine plan approval letter by DGM, U.P
18. In case the blasting is proposed during a mining operation, the project proponent needs to assess its impact on the displacement of human beings/wild animals/birds/other species, and the suitable measures proposed and taken for their rehabilitation and resettlement need to be clearly described in first 6 monthly compliance report.

19. The project proponent shall submit a final mine closure plan/Exit protocol for rehabilitation of mined-out land to match its surrounding land use 3years before the closure of the mine to SEIAA, UP and Department of Mines and Geology, UP for approval. The project proponent shall ensure the implementation of the approved plan under the supervision of the Dept. of Mines and Geology.
20. The project proponent shall plan and implement collection drain and siltation basins of adequate size to arrest the silt and sediment flow from the quarry area. The surface runoff rainwater harvesting and other water conservation measures on a long-term basis are to be taken in consultation with the Central/State Groundwater Board. The water so collected should be utilized for watering the haulage area, roads, and green belt development, etc.
21. The project proponent shall take all suitable measures to prevent pollution of groundwater and nearby water bodies in consultation with the State Pollution Control Board and consent to operate (if applicable) should be obtained from the State Pollution Control Board before the start of production from the mine.
22. Link Road from the quarry site to the main road shall be constructed as an all-weather road with blacktopping and maintained by the project proponent.
23. Vehicular emissions should be kept under control and regularly monitored. Suitable measures shall be taken for proper maintenance of vehicles used in a quarry operation and transportation.
24. The project proponent should explore the possibilities of rainwater harvesting.
25. At the time of operation, the project proponent will comply with all the guidelines issued by the Government of India/State Govt./District Administration related to Covid-19.
26. This environmental clearance does not create or verify any claim of the applicant on the proposed site/activity.
27. In case it has been found that the E.C. obtained by providing incorrect information, submitting that the distance between the two adjoining mines is greater than 500mt. and the area is less than 05ha, but factually the distance is less than 500 mt, and the mine is located in the cluster of area equal to or more than 05ha, the E.C issued will stand revoked.
28. This environmental clearance shall be subject to a valid lease in favor of the project proponent for the proposed mining proposals. In case, the project proponent does not have a valid lease, this environmental clearance shall automatically become null and void.
29. The Environmental clearance will be co-terminus with the mining lease period/Mining Plan. The Mining plan approved by the Dept. of Mines and Geology shall be strictly implemented and shall not be operated beyond the validity period.
30. Explosive cannot be stored on the site. The Project proponent shall take approval from Chief Controller of Explosive, if applicable for use or storage of explosive or any such materials.
31. A comprehensive EIA including mining areas within 15 K.M. to assess the impact of the mining activity on the surrounding area shall be undertaken and a report submitted to this Authority within one year.
32. No two pits shall be simultaneously worked i.e. before the first is exhausted and reclamation work completed, no mineral bearing area shall be worked.
33. After exhausting the first mine pit and before starting mining operations in the next pit, reclamation and plantation work in the exhausted pit shall be completed to ensure that reclamation, forest cover, and vegetation are visible during the first year of mining operations in the next pit. This process will follow till the last pit is exhausted. Adequate rehabilitation of mined pit shall be completed before any new ore-bearing area is worked for expansion.
34. An adequate buffer zone shall be maintained between two consecutive mineral-bearing deposits.
35. The sprinkling of water on haul roads to control dust will be ensured by the project proponent.

36. Green belt development shall be carried out considering CPCB guidelines including the selection of plant species and in consultation with the local DFO / Agriculture Department. Herbs and shrubs shall also form a part of the afforestation programme besides tree plantation. The company shall involve local people in the plantation programme. Details of year-wise afforestation programme including rehabilitation of mined-out area shall be submitted to the Integrated Regional Office, MoEF&CC, GoI, Lucknow every year.
37. Blast vibrations study shall be conducted and an observation report submitted to the Integrated Regional Office, MoEF&CC, GoI, Lucknow and UP PCB within six months. The report shall also include measures for the prevention of blasting associated impact on nearby houses and agricultural fields.
38. Controlled blasting techniques with sequential blasting shall be adopted. The blasting shall be carried out in the daytime only. The project proponent shall ensure prevention of displacement of human beings/wild animals/birds etc. and in case any such displacement is caused due to blasting/mining operation by any chance the project proponent shall take suitable measures for their rehabilitation and resettlement.
39. Appropriate arrangement for shelter and drinking water for the mining workers has to be ensured at the mining site.
40. Maintenance of village roads used for transportation of minerals is to be done by the company regularly at its own expenses. The link roads from mining area to main road shall be constructed as all-weather road with black topping and maintained by the project proponent.
41. The surface runoff rain water harvesting/rain water recharge and water conservation measures will be taken by project proponent in consultation with central /State ground water Board .The project proponent shall plan and implement collection drain and siltation basins of adequate size to arrest the silt and sediment flows from the mining area. The supernatant of the siltation basin and rain water harvested water shall be utilized for watering the haulage area, roads and green belt development etc.
42. Status of implementation shall be submitted to the Integrated Regional Office, MoEF&CC, GoI, Lucknow and UP Pollution Control Board within six months and thereafter every year from the next consequent year.
43. The self-environmental audit shall be conducted annually. Every three years third-party environmental audit shall be carried out.
44. Measures for prevention and control of soil erosion and management of silt shall be undertaken. Protection of dumps against erosion shall be carried out with geotextile matting or other suitable material, and thick plantations of native trees and shrubs shall be carried out at the dump slopes. Dumps shall be protected by retaining walls.
45. Trenches/garland drains shall be constructed at foot of dumps and coco filters installed at regular intervals to arrest silt from being carried to water bodies. An adequate number of Check Dams and Gully Plugs shall be constructed across seasonal/perennial nallahs if any flowing through the ML area and silts arrested. De silting at regular intervals shall be carried out.
46. Garland drain of appropriate size, gradient, and length shall be constructed for both mine pit and waste dump and sump capacity shall be designed keeping 50% safety margin over and above peak sudden rainfall (based on 50 years data) and maximum discharge in the area adjoining the mine site. Sump capacity shall also provide an adequate retention period to allow proper settling of silt material. Sedimentation pits shall be constructed at the corners of the garland drains and de silted at regular intervals.
47. Ground and surface water, if any in and near the core zone (within 5.0 km of the lease) shall be regularly monitored for contamination and depletion due to mining activity and records maintained. The monitoring data shall be submitted to the Integrated Regional Office, MoEF&CC, GoI, Lucknow and U.P. Pollution Control Board regularly. Further, monitoring

points shall be located between the mine, and drainage in the direction of flow of groundwater shall be set up and records maintained.

48. Fugitive dust generation shall be controlled. Fugitive dust emission shall be regularly monitored at locations of nearest human habitation (including schools and other public amenities located nearest to sources of dust generation as applicable) and records submitted to the Integrated Regional Office, MoEF&CC, Gol, Lucknow and U.P. Pollution Control Board regularly.
49. Baseline data for ambient air quality shall be generated and maintained and RSPM level in ambient air in the nearby human habitation (villages) shall also be monitored along with other parameters.
50. Corporate Environmental Responsibility (CER) shall be by the project proponent and the details of the various heads of expenditure are to be submitted as per the guidelines provided in the recent CER notification No. 22-65/2017-IA.III dated 01/05/2018. Work to be executed with the installation of five hand pumps for drinking water, solar light in villages of streets, construction of two numbers of toilets at the primary school with name displayed and address and details of the beneficiary and gram Pradhan along with phone number, photographs should be submitted to Directorate as well as to the District Magistrate / Chief Development officers.
51. Transportation of minerals shall be done by covering the trucks with tarpaulin or other suitable mechanisms so that no spillage of mineral/dust takes place.
52. Occupational health and safety measures for the workers including identification of work-related health hazards, training on malaria eradication, HIV, and health effects on exposure to mineral dust, etc. shall be carried out. Periodic monitoring for exposure to respirable mineral dust on the workers shall be conducted and records maintained including the health records of the workers. Awareness programmes for workers on the impact of mining on their health and precautionary measures like the use of personal protective equipment etc. shall be carried out periodically. A review of the impact of various health measures shall be conducted followed by follow-up action wherever required.
53. The project proponent will ensure for employing local people as per requirement, necessary protection measures around the mine pit and waste dump, and garland drain around the mine pit and waste dump.
54. Topsoil / solid waste shall be stacked properly with proper slope and adequate safeguards and shall be utilized for backfilling (wherever applicable) for reclamation and rehabilitation of the mined-out area. Topsoil shall be separately stacked for utilization later for reclamation and shall not be stacked along with overburden.
55. Overburden (OB) shall be stacked at the earmarked dump site(s) only and shall not be kept active for long period. The maximum height of the dump shall not exceed 20 m, each stage shall preferably be of a maximum of 10 m and the overall slope of the dump shall not exceed 35°. The OB dump shall be backfilled. The OB dumps shall be scientifically vegetated with suitable native species to prevent erosion and surface runoff.
56. Monitoring and management of rehabilitated areas shall continue until the vegetation becomes self-sustaining. Compliance status shall be submitted to the Regional Office, Ministry of Environment & Forests, Gol, Lucknow, and U.P. Pollution Control Board on a six-monthly basis.
57. The slope of the mining bench and ultimate pit limit shall be as per the mining scheme approved by the Indian Bureau of Mines.
58. Permission for the abstraction of groundwater shall be taken from Central Ground Water Board. Regular monitoring of ground and surface water sources for level and quality shall be carried out by establishing a network of existing wells and constructing new piezometers during the mining operation. The monitoring shall be carried out four times in a year i.e., pre-monsoon (April/May), monsoon (August), post-monsoon (November), and winter (January),

and the data thus collected shall be regularly sent to MoEF&CC, Central Ground Water Authority, and Regional Director, Central Ground Water Board.

59. The wastewater from the mine shall be treated to conform to the prescribed standards before discharging into the natural stream. The discharged water from the Tailing Dam, if any shall be regularly monitored and report submitted to the Integrated Regional Office, MoEF&CC, Gol, Lucknow, Central Pollution Control Board, and the State Pollution Control Board.
60. Hydrogeological study of the area shall be reviewed by the project proponent annually. In case the adverse effect on groundwater quality and quantity is observed mining shall be stopped and resumed only after mitigating steps to contain any adverse impact on groundwater is implemented.
61. Vehicular emissions shall be kept under control and regularly monitored. Vehicles used for transportation of minerals and others shall have valid permissions as prescribed under Central Motor Vehicle Rules, 1989 and its amendments. The vehicles transporting minerals shall be covered with a tarpaulin or other suitable enclosures so that no dust particles / fine matters escape during the period of transportation. No overloading of minerals for transportation shall be committed. The trucks transporting minerals shall not pass through the wildlife sanctuary if any in the study area.
62. Prior permission from the Competent Authority shall be obtained for the extraction of groundwater if any.
63. A final mine closure plan, along with details of Corpus Fund, shall be submitted to the Integrated Regional Office, MoEF&CC, Gol, Lucknow and U.P. Pollution Control Board 5 years in advance of final mine closure for approval.
64. Project Proponent shall explore the possibility of using solar energy where ever possible.
65. Commitment towards CER has to be followed strictly.
66. Regular health checkup record of the mineworkers has to be maintained at the site in a proper register. It should be made available for inspection whenever asked.
67. Project Proponent has to strictly follow the direction/guidelines issued by MoEF&CC, CPCB, and other Govt. Agencies from time to time.
68. The blasting will be done only after getting permission from the Mining Department.

You shall also ensure that the proposed site is not a part of any no-development zone as required/prescribed/identified under law. In case of violation, this permission shall automatically deem to be cancelled. Also, in the event of any dispute on ownership or land use of the proposed site, this clearance shall automatically deem to be cancelled.

Any appeal against this EC shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

The above stipulated conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along-with their amendments and rules made there under and also any other orders passed by the Hon'ble Courts of Law relating to the subject matter.

The project proponent will have to submit approved plans and proposals incorporating the conditions specified in the Environmental Clearance within 03 months of issuance of this clearance. The SEIAA/MoEF reserves the right to revoke the environmental clearance, if conditions stipulated are not implemented to the satisfaction of SEIAA/MoEF. SEIAA may impose additional environmental conditions or modify the existing ones, if necessary.

This is to request you to take further necessary action in matter as per provisions of Gazette Notification No. S.O. 1533(E) dated 14/09/2006, as amended and send regular compliance reports to the authority as prescribed in the aforesaid notification.

Copy, through email, for information and necessary action to –

1. The Principal Secretary, Department of Environment, Forest and Climate Change, Government of Uttar Pradesh, Lucknow (email – soenvups@rediffmail.com)
2. Joint Secretary, Ministry of Environment, Forest and Climate Change, Government of India, 3rd Floor, Prithvi-Block, Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi-110003 (email – sudheer.ch@gov.in)
3. Deputy Director General of Forests (C), Integrated Regional Office, Ministry of Environment, Forest and Climate Change, Kendriya Bhawan, 5th Floor, Sector “H”, Aliganj, Lucknow – 226020 (email – rocz.lko-mef@nic.in)
4. Director, Geology & Mining, Uttar Pradesh, Khanij Bhawan 27/8, Raja Ram Mohan Rai Marg, Lucknow-226001 (email - dgmupexp@gmail.com)
5. District Magistrate, Mirzapur, Uttar Pradesh.
6. Member Secretary, Uttar Pradesh Pollution Control Board, TC-12V, Paryavaran Bhawan, Vibhuti Khand, Gomti Nagar, Lucknow-226010 (email – ms@uppcb.com)
7. Copy to Web Master for uploading on PARIVESH Portal.
8. Copy for Guard File.

(Ajay Kumar Sharma)
Member Secretary, SEIAA



Signature Not Verified

Digitally signed by Member
Secretary
Member Secretary
Date: 1/4/2022 6:00:00 PM



राज्यपाल (जिन्हें आगे "राज्य सरकार" कहा गया है, जिस पदावधि के अन्तर्गत यदि सन्दर्भ से ऐसा ग्राह्य हो, उत्तराधिकारी तथा अभिहस्ताकिती भी समझे जायेंगे), एक पक्ष और

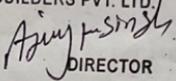
मे० लाईफमैप बिल्डर्स प्रा०लि० श्री अजय कुमार सिंह पुत्र श्री बैजनाथ सिंह निवासी 51415 A अम्ब्रोसिया अपार्टमेंट, लंका जनपद वाराणसी जिसे आगे "पट्टेदार" कहा गया है, जिस पदावधि के अन्तर्गत, यदि सन्दर्भ से ऐसा ग्राह्य हो उसके दायद, निष्पादक, प्रशासक तथा प्रतिनिधि भी समझे जायेंगे) दूसरा पक्ष

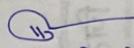
और जैसा कि इस विलेख के भाग-1 में उपलब्ध वार्षिक 10,100 (दस हजार एक सौ) घन मीटर ईमारती पत्थर खण्डा, गिट्टी, बोल्डर के लिए रु. 113.00 (एक सौ तेरह) मात्र की सर्वोच्च बोली पट्टेदार ने दी है, जिसे सर्वोच्च एवं सन्तोषजनक पाते हुए उनके पक्ष में खनन पट्टे की स्वीकृति हेतु सहमति पत्र (Letter of Intent) जिलाधिकारी मीरजापुर के पत्र संख्या 402/खनिज/सैण्ड-स्टोन/ई-निविदा सह ई-नीलामी/2020 दिनांक 16 जुलाई, 2020 के द्वारा निर्गत किया गया है।

यह कि उक्त नियमावली 2021 के प्राविधानों के अन्तर्गत की गयी नीलामी की प्रक्रिया में 10,100 घनमी० वार्षिक ईमारती पत्थर (खण्डा, गिट्टी, पत्थर) की मात्रा के लिए पट्टेदार द्वारा रु. 113.00 (रु. एक सौ तेरह) प्रति घनमी० की दर से प्रथम वर्ष हेतु रु. 11,41,300.00 (ग्यारह लाख एकतालिस हजार तीन सौ मात्र) तथा राज्य सरकार द्वारा खनन पट्टे के लिए एतद्दीन लिखित अनुसूची के भाग-1 में वर्णित भूमि कुल रकबा 1.01 हेक्टेयर, क्षेत्र को 10 वर्षों की अवधि के लिए पट्टेदार का उक्त प्रस्ताव स्वीकार कर लिया है और पट्टेदार ने प्रतिभूति स्वरूप रु. 2,85,325.00 (दो लाख पच्चासी हजार तीन सौ पच्चीस मात्र) रूपये की धनराशि राज्य सरकार के पास जमा कर दी है।

यह इसका साक्ष्य है कि इस उपस्थापन-पत्र और निम्नलिखित अनुसूची द्वारा रक्षित और उसमें दिए गये और पट्टेदार/पट्टेदारों की ओर से भुगतान किए जाने वाले, पालन तथा सम्पादन किए जाने वाले स्वामित्वों, प्रसंविदाओं तथा अनुबन्धों के प्रतिफल में राज्य सरकार एतद्द्वारा पट्टेदार/पट्टेदारों को निम्नलिखित प्रदान और पट्टान्तरित करता है।

ईमारती पत्थर (सैण्ड स्टोन) यथा खण्डा, गिट्टी, बोल्डर जिन्हें आगे और अभिदिष्ट अनुसूची में "उक्त" "खनिज" कहा गया है), की समस्त खान तल्प (beds) संदर सीम्स (veins seams) जो उक्त अनुसूची के भाग-1 में अभिदिष्ट भूमि में या उसके नीचे स्थित हो,

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 DIRECTOR


 ज्येष्ठ खान अधिकारी
 मीरजापुर


 अपर जिलाधिकारी (वि०/रा०)/
 प्रभारी अधिकारी (खनिज)
 मीरजापुर

के साथ, जिसके सम्बन्ध में उन प्रतिबन्धों तथा शर्तों के अधीन रहते हुए प्रयोग या उपयोग किया जायेगा जो ऐसी स्वतंत्रताओं, अधिकारों तथा विशेषाधिकारों का प्रयोग तथा उपयोग करने के बारे में हों सिवाय इसके और इसमें से आरक्षित उक्त नियमावली में उल्लिखित स्वतंत्रताओं, अधिकार तथा विशेषाधिकार राज्य सरकार में पट्टान्तरित हो जायें। दिनांक 05/01/22 से 04/01/22 तक वर्ष की आगामी अवधि के लिए पट्टेदार की एतद्वारा दिए गए और पदान्तरित ऐसे भू-गृहादि धारण करना, जिनसे खनिज निकलने लगे और राज्य सरकार को उक्त अनुसूची के भाग-2 में उल्लिखित स्वामित्वों का भुगतान उसमें निर्दिष्ट भिन्न-भिन्न समयों पर होने लगे, किन्तु प्रतिबन्ध यह कि ऐसा उक्त भाग के उपबन्धों के अधीन हो और पट्टेदार एतद्वारा राज्य सरकार के साथ प्रसंविदा करता है, और राज्य सरकार एतद्वारा पट्टेदार/पट्टेदारों के साथ प्रसंविदा करती है, जैसा कि उक्त नियमावली में अभिव्यक्ति है और एतद्वारा इसके साथ दिए गए पक्षों के बीच परस्पर सहमत हुआ है और जैसा कि उक्त अनुसूची के भाग-3 में अभिव्यक्ति है।

(ऊपर अभिदिष्ट अनुसूची)

भाग-1

इस पट्टे का क्षेत्र

पट्टे का स्थान और क्षेत्र : यह समस्त भू-खण्ड, जो जिला मीरजापुर की तहसील चुनार, थाना अहरोरा के अन्तर्गत ग्राम सोनपुर पर (क्षेत्र तथा क्षेत्रों का विवरण) स्थित है और उसकी भू-कर सर्वेक्षण संख्यायें 142 हैं तथा जिसमें 1.01 हे० (2.50 एकड़) क्षेत्रफल है, और जिसका चित्रण इसमें संलग्न नक्शे में किया गया है और उसे रजित (coloured) किया गया है और जिसकी सीमायें निम्नलिखित हैं :

उत्तर - आ०सं० 142 का शेष भाग व खनन पट्टा श्री रमाशंकर

दक्षिण - आ०सं० 142 की सीमा

पूरब - प्रस्तावित खण्ड

पश्चिम - आ०सं० 142 की सीमा व शेष भाग

अक्षांश (Latitude) व देशान्तर (Longitude)			
	'N' Pillar		'E' Pillar
A	25°02'53.3"	A	82°00'14.7"

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मीरजापुर

अपर जिलाधिकारी (160/रा०)
प्रभारी अधिकारी (खनिज)
मीरजापुर

B	25°02'51.2"	B	82°00'14.5"
C	25°02'52.3"	C	82°00'10.8"
D	25°02'54.7"	D	82°00'10.7"

और जिसे एतद्वारा "उक्त भू-खण्ड" कहा गया है।

भाग-2

इस पट्टे द्वारा संरक्षित स्वामित्व

स्वामित्व की धनराशि : (1) पट्टेदार, इस पट्टे की अवधि में राज्य सरकार को पट्टे पर दिए गये क्षेत्र में उसके/उनके द्वारा हटाये गये उप खनिज के सम्बन्ध में निम्नलिखित स्वामित्व का भुगतान करेगा :-

(चतुर्थ अनुसूची)

जमा की गयी ई-निविदा/ई-बीलान की धनराशि जमा की अनुसूची
[नियम-27(3)]

क्र. सं.	वर्ष	किश्त	देय किश्त (रु०)
		प्रतिभूति की धनराशि	2,85,325-00
1.	1st Year	1st Installment 12%	1,36,956-00 (जमा)
		2nd Installment 08%	91,304-00 (जमा)
		3rd Installment 08%	91,304-00 में से 36,665-00 जमा अवशेष 54,639-00
		4th Installment 08%	91,304-00
		5th Installment 08%	91,304-00
		6th Installment 08%	91,304-00
		7th Installment 08%	91,304-00
		8th Installment 08%	91,304-00
		9th Installment 08%	91,304-00
		10th Installment 08%	91,304-00
		11th Installment 08%	91,304-00
		12th Installment 08%	91,304-00
		TOTAL-	11,41,300-00
2.	2nd Year to 10th Year	1st Installment 12%	1,36,956-00
		2nd Installment 08%	91,304-00
		3rd Installment 08%	91,304-00
		4th Installment 08%	91,304-00
		5th Installment 08%	91,304-00
		6th Installment 08%	91,304-00

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ज्येष्ठ खान अधिकारी अपर जिलाधिकारी (वि०/रा०)/
मीरजापुर प्रभारी अधिकारी (खनिज)
मीरजापुर

	7th Installment 08%	91,304-00
	8th Installment 08%	91,304-00
	9th Installment 08%	91,304-00
	10th Installment 08%	91,304-00
	11th Installment 08%	91,304-00
	12th Installment 08%	91,304-00
	TOTAL-	11,41,300-00

स्वामित्व कटौती आदि से मुक्त होगा : (2) (इस भाग में उल्लिखित स्वामित्व की किशतों का भुगतान बिना किसी कटौतियों के राज्य सरकार को 0853- अलौह खनन तथा घातुकर्म उद्योग-102-खनिज रियायत शुल्क किराया और स्वत्व शुल्क, 01-खनिज रियायत शुल्क किराया और स्वत्व शुल्क सरकारी कोषागार में जमा करके किया जायेगा तथा चालान की एक प्रति जिलाधिकारी को भेजी जायेगी।)

स्वामित्वों का समय पर भुगतान न किया जाये तो कार्यवाही की प्रक्रिया : (3) यदि किसी उपस्थापन-पत्र (presentation) की शर्तों और प्रतिबन्धों के अधीन राज्य सरकार को देय स्वामित्व की किसी किशत का भुगतान पट्टेदार द्वारा नियत समय के भीतर न किया जाये तो उसे ऐसे अधिकारी के, जिसे राज्य सरकार सामान्य या विशिष्ट आज्ञा द्वारा निर्दिष्ट करे, प्रमाण-पत्र पर उसी रीति से वसूल की जा सकती है जैसे मालगुजारी का बकाया।

स्वस्थानें चट्टान किस्म के पत्थर के खनिजों पर प्रथम 10 वर्षों के लिए संदेय धनराशि, बोली दर अथवा समय-समय पर नियमावली में विनिर्दिष्ट रायल्टी दर, जो भी अधिक हो, के आधार पर होगी। सैण्ड स्टोन डायमेन्शनल (पटिया, चौका, ब्लाक आदि) की ई-निविदा सह ई-नीलामी में स्वीकृत अधिकतम दर रु0 650/- से कम होने की स्थिति में उ0प्र0 उपखनिज (परिहार) नियमावली 2021 की अनुसूची-1 में प्राविधान के अनुसार सैण्ड स्टोन डायमेन्शनल की रायल्टी दर रु0 650/- प्रति घन मीटर प्रभावी माना जाय, परन्तु इस प्रक्रिया में स्वीकृत दर यदि रु0 650/- प्रति घन मीटर से अधिक होती है, तो ई-निविदा सह ई-नीलामी में स्वीकृत दर प्रभावी रहेगी।

भाग-3

सामान्य उपबन्ध

नियमों प्रसंविदाओं और शर्तों को भंग करने पर पट्टा समाप्त किया जा सकता है :

(1) यदि पट्टेदार उत्तर प्रदेश उप खनिज (परिहार) नियमावली, 2021 के किसी नियम या इस पट्टे की किसी प्रसंविदा तथा किसी शर्त को भंग करे तो राज्य सरकार पट्टा समाप्त कर सकती है और प्रतिभूति जमा पूर्णतः या अंशतः जब्त कर सकती है, किन्तु प्रतिबन्ध यह है कि पट्टा समाप्त किये जाने के पूर्व पट्टेदार को उन्हे भंग करने का स्पष्टीकरण देने के लिए यथोचित अवसर दिया जायेगा।

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मीरजापुर

अपर जिलाधिकारी (ते0/रा0)/
प्रभारी अधिकारी (खनिज)
मीरजापुर

पट्टेदार पट्टे की समाप्ति पर अपनी सम्पत्तियों को हटायेंगा :- (2) पट्टेदार उस उपस्थापन-पत्र के आधार पर देय स्वामित्व का पहले भुगतान और उन्मोचन कर चुकने पर उक्त अवधि की समाप्ति पर उसकी शीघ्रतर समाप्ति पर या तत्पश्चात तीन कलेण्डर मास के भीतर (जब तक कि पट्टा इस भाग के खण्ड-1 के अधीन समाप्त न कर दिया जाए) और उस दशा में किसी समय ऐसी समाप्ति के कम से कम कलेण्डर मास में और अधिक से अधिक तीन कलेण्डर अपने की लाम के लिए ऐसे सभी या किसी मशीन, संयंत्र, भवन, संरचनायें और अन्य निर्माण कार्य और अस्थाई आवास स्थानों (conveniences) को उखाड़ सकता है और हटा सकता है, जो उक्त भूमि में या उस पर पट्टेदार/पट्टेदारों द्वारा रखे गये हों।

पट्टे की समाप्ति के पश्चात तीन मास से अधिक समय तक छोड़ी गयी सम्पत्ति की जब्ती :- (3) यदि उक्त अवधि की समाप्ति या उसके शीघ्रतर समाप्ति के प्रभावी होने के पश्चात तीन कलेण्डर मास के अन्त में उक्त भूमि या उस पर कोई इंजन, मशीन, संयंत्र, भवन, संरचनायें और अन्य निर्माण कार्य और अस्थाई आवास स्थान या अन्य सम्पत्ति रहे तो उनके सम्बन्ध में, यदि वे ऐसे लिखित नोटिस देने के पश्चात जिसमें जिला अधिकारी द्वारा पट्टेदार से उन्हें हटाने की अपेक्षा की गई हो एक कलेण्डर मास के भीतर पट्टेदार द्वारा न उठाये जायें, तो यह समझा जाएगा कि वे राज्य सरकार की सम्पत्ति हो गई और किसी प्रतिकर का भुगतान किए बिना या उसके सम्बन्ध में पट्टेदार को कोई हिसाब दिए बिना उनकी बिक्री या निस्तारण ऐसी रीति से किया जा सकता है जो राज्य सरकार उचित समझें।

नोटिस :- (4) इस उपस्थापन-पत्र द्वारा पट्टेदार का दिए जाने के लिए अपेक्षित प्रत्येक नोटिस उक्त भूमि पर रहने वाले ऐसे व्यक्ति को लिखित रूप से दिया जाएगा, जिसे पट्टेदार ऐसे नोटिस प्राप्त करने के प्रयोजन के लिए नियुक्त करे, और यदि इस प्रकार कोई नियुक्ति न की गयी हो तो प्रत्येक नोटिस पट्टेदार को रजिस्टर्ड डाक द्वारा इस पट्टे में उसके अभिलिखित पते पर या भारत में ऐसे पते पर भेजा जाएगा जिसे पट्टेदार समय-समय पर लिखित रूप में राज्य सरकार को नोटिसों की प्राप्त करने के लिए दे और प्रत्येक ऐसी तामील पट्टेदार पर उचित तथा वैध तामील समझी जाएगी और उसके सम्बन्ध में उसके द्वारा न तो आपत्ति की जाएगी और न उसे उपाहृत (challenged) किया जाएगा।

स्टाम्प शुल्क : (5) स्टाम्प शुल्क के प्रयोजन के लिए पट्टान्तरित भूमि से प्रत्याशित स्वामित्व हेतु रु. 11,41,300/- प्रति वर्ष की दर से 10 वर्ष हेतु कुल धनराशि रु. 1,14,13,000/- पर रु. 2,28,300 का स्टाम्प है।

(6) निदेशक, भूतत्व एवं खनिकर्म, उ०प्र० अथवा जिलाधिकारी द्वारा पर्यावरण एवं पारिस्थितिकी सुरक्षा आदि के निर्देश : पर्यावरण एवं पारिस्थितिकी के दृष्टिकोण से खनन के उपरान्त भूमि के पुनर्स्थापन, मलबे के निस्तारण एवं वृक्षारोपण इत्यादि की

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प्रभारी अधिकारी (खनिज)
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कार्यवाही करने के लिये यदि निर्देश दिये जाते हैं तो पट्टेदार उनका अनुपालन करने के लिये बाध्य एवं उत्तरदायी होगा।

- (7) खनन पट्टे की अवधि समाप्त हो जाने पर पट्टेदार के वे समस्त अधिकार, जो कि पट्टे के आधार पर उत्पन्न होते हैं, समाप्त हो जायेंगे और वह शान्ति पूर्वक क्षेत्र को शासन को समर्पित कर देगा: खनन कार्य से किसी वन-सम्पदा की क्षति का उत्तरदायित्व पट्टेदार पर होगा तथा खनन स्थान के समीप यदि वन सम्पदा की क्षति किसी अन्य व्यक्ति/व्यक्तियों द्वारा किया जाता है तो पट्टेदार का यह उत्तरदायित्व होगा कि वह उक्त क्षति की सूचना वन विभाग के स्थानीय अधिकारियों/कर्मचारियों को देगा। पट्टेदार अपने स्वीकृति खनन पट्टा क्षेत्र से उत्पादित उप खनिज के परिवहन हेत वन क्षेत्र में मार्ग का निर्माण वन विभाग के अधिकारियों की पूर्व अनुमति प्राप्त करके ही करेगा। वन मार्ग का उपयोग उप खनिज के परिवहन हेतु पट्टेदार द्वारा नहीं किया जायेगा।
- (8) पट्टेदार अपने स्वीकृत खनन पट्टा क्षेत्र के अन्तर्गत ही नियमानुसार स्वीकृत उप खनिज का खनन करेगा और उसके बाहर के क्षेत्र में कोई खनन कार्य नहीं करेगा। पट्टे पर स्वीकृति क्षेत्र के आस-पास यदि किसी व्यक्ति/व्यक्तियों द्वारा अवैधानिक रूप से खनन किया जाता है तो पट्टेदार इसकी सूचना सम्बन्धित अधिकारियों को देगा।
- (9) पट्टेदार पट्टे के अधीन दिये गये क्षेत्र के सर्वेक्षण और सीमांकन के समय सीमांकित मानचित्र पर खनन पट्टाक्षेत्र का कार्डिनेट्स अंकित करेगा तथा पट्टा विलेख निष्पादन करने के पूर्व पट्टेदार अपने स्वयं के व्यय पर ऐसे सीमा चिन्ह को और खम्बे को लगायेगा जो पट्टा विलेख से संलग्न नक्शे में दर्शाये गये सीमांकन को इंगित करने के लिए आवश्यक होगा।
- (10) पट्टा अभिलेख निष्पादन के दिनांक से छः माह के भीतर खनन संक्रियाएँ प्रारम्भ करेगा और तत्पश्चात जान बूझकर कोई स्थगन किये बिना ऐसी खनन संक्रियाओं का संचालन उचित और दक्षतापूर्ण रीति से कुशल कारीगर की भाँति करेगा।
- (11) पट्टाधारक नियम-36 के अनुसार वाहनों के प्रवेश व निकासी पर निगरानी के लिए स्वयं के व्यय पर 360 डिग्री कोण पर दृश्यता रिकार्डिंग के योग्य चार सी0सी0टी0वी0 कैमरा लगाने सहित चेक पोस्ट/गेट का निर्माण करेगा। पट्टाधारक उक्त चेक पोस्ट/गेट पर आर0एफ0आई0डी0 स्कैनर भी रखेगा, जिससे सम्बन्धित खनन पट्टा क्षेत्र से उपखनिजों के परिवहन हेतु प्रयुक्त प्रत्येक यान के सापेक्ष निर्गत किये गये ई-प्रपत्र एम0एम0-11 पर अंकित बार कोड का डाटा पढ़ने और सुरक्षित रखने की सुविधा होगी और उसका समुचित रूप से रख रखाव करेगा एवं सदैव उसे चालू रूप में अनुरक्षित रखेगा। पट्टाधारक उक्त

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सी0सी0टी0वी0 कैमरे और आर0एफ0आई0डी0 स्कैनरों द्वारा की गयी समस्त रिकार्डिंग को कम से कम 30 दिनों सुरक्षित रखेगा और नियम-67 के उपबन्धों के अधीन प्राधिकृत अधिकारी के रिकार्ड मांगे जाने पर उक्त रिकार्डिंग को उपलब्ध करायेगा।

- (12) पट्टाधारक प्रत्येक वाहन को ई-एम0एम0-11 सही विवरण सहित जारी करेगा। प्रत्येक वाहनों को निर्गत ई-एम0एम0-11 पर जनित बार कोड को चेक गेट पर पढ़ने तथा दर्ज डाटा सेव करने के लिए आर0एफ0आई0डी0 स्कैनर लगायेगा तथा सदैव उसका अनुरक्षण करेगा और उन्हे सही एवं चालू दशा में रखेगा। उक्त का अनुपालन न करने की दशा में नियमावली 2021 के नियम-60 के अन्तर्गत शास्ति का भागीदार होगा।
- (13) पट्टेधारक द्वारा जिला खनिज फाउण्डेशन शासी परिषद, मीरजापुर के निर्धारित खाते में नियमानुसार त्रैमास में देय किश्त के सापेक्ष निर्धारित दर पर देय धनराशि एवं रायल्टी के सापेक्ष आयकर के मद में टी0सी0एस0 की धनराशि जमा करना अनिवार्य होगा।
- (14) स्वस्थानें चट्टान किस्म के पत्थर के खनिजों पर प्रथम 10 वर्षों के लिए संदेय धनराशि, बोली दर अथवा समय-समय पर नियमावली में विनिर्दिष्ट रायल्टी दर, जो भी अधिक हो, के आधार पर होगी।

प्रतिबन्ध यह है कि प्रत्येक 10 वर्ष पर संदेय धनराशि में 25% की वृद्धि की जायेगी किन्तु अनुवर्ती वर्षों में संदेय धनराशि, नियमावली में विनिर्दिष्ट रायल्टी दर से कम नहीं होगी। स्वस्थानें चट्टान किस्म के पत्थर के खनिजों पर प्रथम 10 वर्षों के लिए संदेय धनराशि, बोली दर अथवा समय-समय पर नियमावली में विनिर्दिष्ट रायल्टी दर, जो भी अधिक हो, के आधार पर होगी। सैण्ड स्टोन डायमेन्शनल (पटिया, चौका, ब्लाक आदि) की ई-निविदा सह ई-नीलामी में स्वीकृत अधिकतम दर रु0 650/- से कम होने की स्थिति में उ0प्र0 उपखनिज (परिहार) नियमावली 2021 की अनुसूची-1 में प्राविधान के अनुसार सैण्ड स्टोन डायमेन्शनल की रायल्टी दर रु0 650/- प्रति घन मीटर प्रभावी माना जाय, परन्तु इस प्रक्रिया में स्वीकृत दर यदि रु0 650/- प्रति घन मीटर से अधिक होती है, तो ई-निविदा सह ई-नीलामी में स्वीकृत दर प्रभावी रहेगी।

उक्त संशोधन पट्टेदार को मान्य होगा।

- (15) उप खनिज की निकासी हेतु आवश्यक पहुँच मार्ग का निर्माण पट्टाधारक स्वयं के व्यय पर करेगा।
- (16) जिलाधिकारी द्वारा चिन्हित सुरक्षा क्षेत्र में खनन नहीं किया जायेगा।

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- (17) पट्टेदार माननीय सर्वोच्च न्यायालय के आदेशों के अनुपालन में जब्त किये गये उप खनिजों को क्षति नहीं पहुँचाएगा और उसकी सुरक्षा उसके निस्तारण होने तक प्रत्येक दशा में करेगा।
- (18) किसी भी दशा में स्वीकृत खनन पट्टा क्षेत्र से उत्खनित उप खनिजों का परिवहन, वन भूमि से होकर नहीं किया जायेगा तथा भारतीय वन संरक्षण अधिनियम, 1980 के प्राविधानों, मा0 उच्चतम न्यायालय के आदेश दिनांक 12/12/1996 एवं उत्तर प्रदेश उप खनिज (परिहार) नियमावली, 2021 के सभी नियमों व खनन पट्टों के सम्बन्ध में समय-समय पर निर्गत समस्त शासनादेशों का अनुपालन सुनिश्चित करना आवश्यक होगा।
- (19) स्वीकृत क्षेत्र के अन्दर जहाँ परिवहन प्रपत्र निर्गत किया जायेगा, वहाँ पर खनिजों का विक्रय मूल्य प्रदर्शित करेगा।
- (20) यदि पट्टाधारक द्वारा नियमों व खनन पट्टा, पर्यावरण स्वच्छता प्रमाण पत्र, खनन योजना आदि की शर्तों का उल्लंघन किया जाता है तो पट्टेदार को अपना मामला बताने की युक्ति युक्त अवसर प्रदान करने के पश्चात जिलाधिकारी अथवा राज्य सरकार द्वारा पट्टा समाप्त किया जा सकता है।
- (21) स्वीकृत खनन पट्टा स्थल से किसी भी भिन्न स्थल पर उत्पादित उप खनिजों का भण्डारण नियमानुसार अनुज्ञप्ति प्राप्त किये बिना नहीं किया जायेगा।
- (22) खनन/परिवहन में जन-धन की हानि की समस्त जिम्मेदारी पट्टेदार की होगी।
- (23) मा0 उच्च न्यायालय, मा0 राष्ट्रीय हरित अधिकरण अथवा मा0 सर्वोच्च न्यायालय द्वारा पारित आदेशों का पालन किया जायेगा।
- (24) नियमों एवं शर्तों के उल्लंघन के परिणामस्वरूप यदि कोई वाद अथवा अपराधिक प्रक्रिया योजित होती है तो इसकी सम्पूर्ण जिम्मेदारी पट्टाधारक की होगी एवं यदि इस सम्बन्ध में कोई व्यय होता है तो उसका वहन पट्टाधारक द्वारा किया जायेगा।
- (25) पट्टेदार द्वारा खनन पट्टा क्षेत्र हेतु पर्यावरण स्वच्छता प्रमाण पत्र में दी गयी शर्तों का अनुपालन करना अनिवार्य होगा।
- (26) अवैध खनन करने अथवा वन सम्पदा को क्षति पहुँचाने पर खनन पट्टा निरस्त कर दिया जायेगा।
- (27) पट्टेदार द्वारा खान अधिनियम 1952 का अनुपालन किया जाना अनिवार्य होगा।

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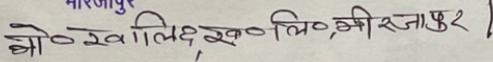
DIRECTOR

ज्येष्ठ खान अधिकारी
मीरजापुरअपर जिलाधिकारी (वि०/रा०)
प्रभारी अधिकारी (खनिज)
मीरजापुर

- (28) पट्टेदार द्वारा खनन पट्टा स्वीकृत क्षेत्र में विस्फोटक/ब्लास्टिंग का प्रयोग सक्षम विभाग से अनुमति प्राप्त कर ही किया जायेगा।
- (29) राज्य सरकार अथवा केन्द्र सरकार द्वारा यदि नियमों/अधिनियमों में कोई संशोधन होता है अथवा कोई शर्त अथवा विधि प्रख्यापित की जाती है तो वह पट्टाधारक को मान्य होगा।

इनके साक्ष्य के रूप में यह उपस्थापन-पत्र एतद्धीन आई हुई रीति से ऊपर उल्लिखित दिनांक और वर्ष को निष्पादित किया गया है।

उत्तर प्रदेश के राज्यपाल के लिए और उनकी ओर से

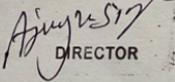
- 1- 
ज्येष्ठ खान अधिकारी
- 2- मीरजापुर
- 3- 
ज्येष्ठ खान अधिकारी, मीरजापुर

की उपस्थिति में जिलाधिकारी मीरजापुर द्वारा हस्ताक्षरित

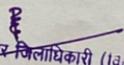
- 1- Arun K. Tiwari s/o S. K. M. Tiwari
Sanskrit Nager Colony Varanasi
- 2- Jaidhis Singh s/o Sri R. N. Singh
Chunee Mirzapur.

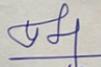
की उपस्थिति में पट्टेदार द्वारा हस्ताक्षरित।

LIFEMAP BUILDERS PVT. LTD.

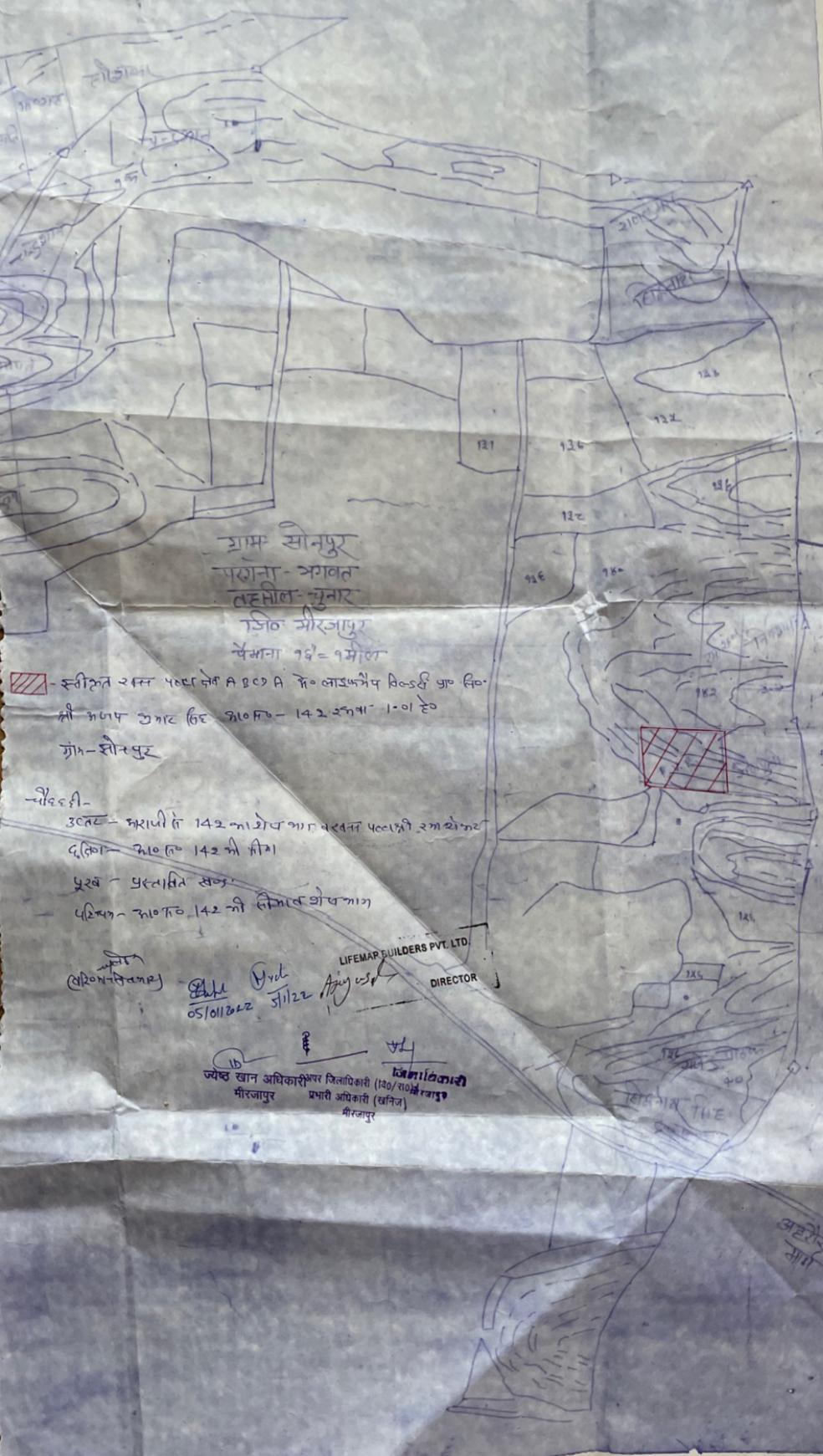

DIRECTOR


ज्येष्ठ खान अधिकारी
मीरजापुर


अपर जिलाधिकारी (वि. प्र.)
प्रभारी अधिकारी (खनिज)
मीरजापुर


ज्येष्ठ खान अधिकारी
मीरजापुर





ग्राम सोनपुर
 पहाणा-भगत
 तहसील-मुनार
 जिल्हा-मीरजापुर
 पेमाना १६ = १ मील

स्वीकृत वस्तु पत्राचे A 807 A नं० लाइसेन्स प्राप्त आहे या क्षेत्राचा अक्षांश १६.२२३३३ - १०.०१ हे
 गाव-सोनपुर

चीकडी-
 उंचता - अक्षांश १४.२ मी. अक्षांश १४.२ मी. अक्षांश १४.२ मी. अक्षांश १४.२ मी.
 दक्षिण - अक्षांश १४.२ मी. अक्षांश १४.२ मी.
 पूर्व - अक्षांश १४.२ मी. अक्षांश १४.२ मी.
 पश्चिम - अक्षांश १४.२ मी. अक्षांश १४.२ मी.

LIFEMAR BUILDERS PVT. LTD.
 DIRECTOR

05/10/2022 Jalil

जिल्हाधिकारी
 मीरजापुर
 18/10/2022

अहमद
 गाव



Analyzing for an Assured Future

NOIDA TESTING LABORATORIES

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TEST CERTIFICATE

Test Report of	Report Code	Date of Issue
Ambient Air Quality Analysis	AAQ-920623-01	07/06/2023

Issued To: **M/s Lifemap Builders Pvt. Ltd.**
 Project Location: **“Building Stone (Sand Stone)” mining Project at Gata No.-142, Village- Sonpur, Tehsil- Chunar, District- Mirzapur, U.P.**

Sampling & Analysis Data

Sample Drawn By : NTL Representative
 Date of Sampling : 01/06/2023
 Sample Description : Ambient Air
 Sampling Plan & Procedure : SOP-AAQ/08
 Analysis Duration : 02/06/2023 to 07/06/2023
 Sampling Location : Project Site
 Average Flow Rate of SPM (m³/min.) : 1.14
 Average Flow Rate of Gases (lpm) : 1.0
 Sampling Instrument Used : RDS (PM₁₀) FPS (PM_{2.5}) With Gaseous Attachment
 Weather Condition : Clear

TEST RESULT

S.No.	Parameter	Test Method	Results	Units	Limits as per Environment (Protection) Act.
1.	Particulate Matter (PM ₁₀)	IS:5182 Part-XXIII	82.15	µg /m ³	100.0
2.	Particulate Matter (PM _{2.5})	IS:5182 Part-XXIV	46.36	µg /m ³	60.0
3.	Sulphur dioxide (SO ₂)	IS:5182 Part-II	9.50	µg /m ³	80.0
4.	Nitrogen dioxide (NO ₂)	IS:5182 Part-VI	21.40	µg /m ³	80

Notes:

- The results given above are related to the tested sample, as received & mentioned parameters. The customer asked for the above tests only.
- Responsibility of the Laboratory is limited to the invoiced amount only.
- This test report will not be generated again, either wholly or in part, without prior written permission of the laboratory.
- The test samples will be disposed of after two weeks from the date of issue of test report, unless until specified by the customer.

CHECKED BY

AUTHORIZED SIGNATORY

Laboratory : GT-20, Sector-117, NOIDA, Gautam Budh Nagar - 201301

Branch Office :

HARIDWAR | RUDRAPUR | CHANDIGARH | DEHRADUN | PUNE

E.: noida.laboratory@gmail.com, info@noidalabs.com W.: www.noidalabs.com



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TEST CERTIFICATE

Test Report of	Report Code	Date of Issue
Water	W-020623-03	07/06/2023

Issued To: M/s Lifemap Builders Pvt. Ltd.
Project Location: "Building Stone (Sand Stone)" mining Project at Gata No.-142,
 Village- Sonpur, Tehsil- Chunar, District- Mirzapur, U.P.

SAMPLING & ANALYSIS DATA

Sample Drawn By : NTL Representative
 Sample Received Date : 02/06/2023
 Sample Quantity : 2.0 Lt.
 Analysis Duration : 02/06/2023 to 07/06/2023
 Sampling Location : Near Project Site
 Sample Description : Ground Water

RESULTS						
Essential test as per IS:10500-2012						
S. No.	Parameter	Test Method	Results	Units	Desirable Limit	Extended Limit
1.	pH	IS:3025(Part-11)	7.41	-	6.0 – 9.0	-
2.	Colour	IS:3025(Part-4)	<5.00	Hazen	5	15
3.	Odour	IS:3025(Part-5)	Agreeable	-	Agreeable	Agreeable
4.	Taste	IS:3025(Part-8)	Agreeable	-	Agreeable	-
5.	Turbidity	IS:3025(Part-10)	<1.00	NTU	1	5
6.	Total Hardness (as CaCO ₃)	IS:3025(Part-21)	212.0	mg/l	200	600
7.	Chloride (as Cl)	IS:3025(Part-32)	89.90	mg/l	250	1000
8.	Calcium (as Ca)	IS: 3025 (P- 40)	35.50	mg/l	75	200
9.	Iron (as Fe)	IS:3025(Part-52)	0.164	mg/l	1	No Relaxation
10.	Nitrate (as NO ₃)	IS: 3025 (P- 34)	6.23	mg/l	45	No Relaxation
11.	Total Dissolved Solid	IS:3025(Part-16)	780.0	mg/l	500	2000
12.	Alkalinity (as Ca CO ₃)	IS: 3025 (P- 23)	260.0	mg/l	200	600
13.	Sulphate (as SO ₄)	IS: 3025 (P- 24)	58.80	mg/l	200	400

MICROBIOLOGICAL REQUIREMENT

RESULTS				
S.No.	Parameter	Test Method	Results	Required as per IS-10500:2012
1.	<i>Escherichia coli</i>	IS-15185	Absent	Absent/100ml
2.	<i>Coliform Bacteria</i>	IS-15185	Absent	Absent/100ml

Notes:

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Asjali
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AUTHORIZED SIGNATORY

Laboratory : GT-20, Sector-117, NOIDA, Gautam Budh Nagar - 201301

Branch Office :

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E.: noida.laboratory@gmail.com, info@noidalabs.com W.: www.noidalabs.com



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TEST CERTIFICATE

Test Report of	Report Code	Date of Issue
Ambient Noise	AN-020623-02	07/06/2023

Issued To: M/s Lifemap Builders Pvt. Ltd.

Project Location: "Building Stone (Sand Stone)" mining Project at Gata No.-142,
Village- Sonpur, Tehsil- Chunar, District- Mirzapur, U.P.

SAMPLING & ANALYSIS DATA

Sample Drawn On : 01/06/2023
 Sample Drawn By : NTL Representative
 Sample Location : Near Project Site
 Sample Received On : 02/06/2023
 Sample description : Ambient Noise
 Sampling Time : 24hrs

TEST RESULT

S. No	Test Parameters	Results	Units	Requirement (as per CPCB Guidelines Limits in		
				dB (A) Leq		
				Category of Area/ Zone	Day Time	Night Time
1.	EQUIVALENT NOISE LEVEL (6.0 AM TO 10.0 PM)	62.2	dB(A)	Industrial Area	75	70
				Commercial Area	65	55
2.	EQUIVALENT NOISE LEVEL (10.0 PM TO 6.0 AM)	50.8	dB(A)	Residential Area	55	45
				Silence Zone	50	40

Notes:

- The results given above are related to the tested sample, as received & mentioned parameters. The customer asked for the above tests only.
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- This test report will not be generated again, either wholly or in part, without prior written permission of the laboratory.
- The test samples will be disposed of after two weeks from the date of issue of test report, unless until specified by the customer.

Checked BY

AUTHORIZED SIGNATORY



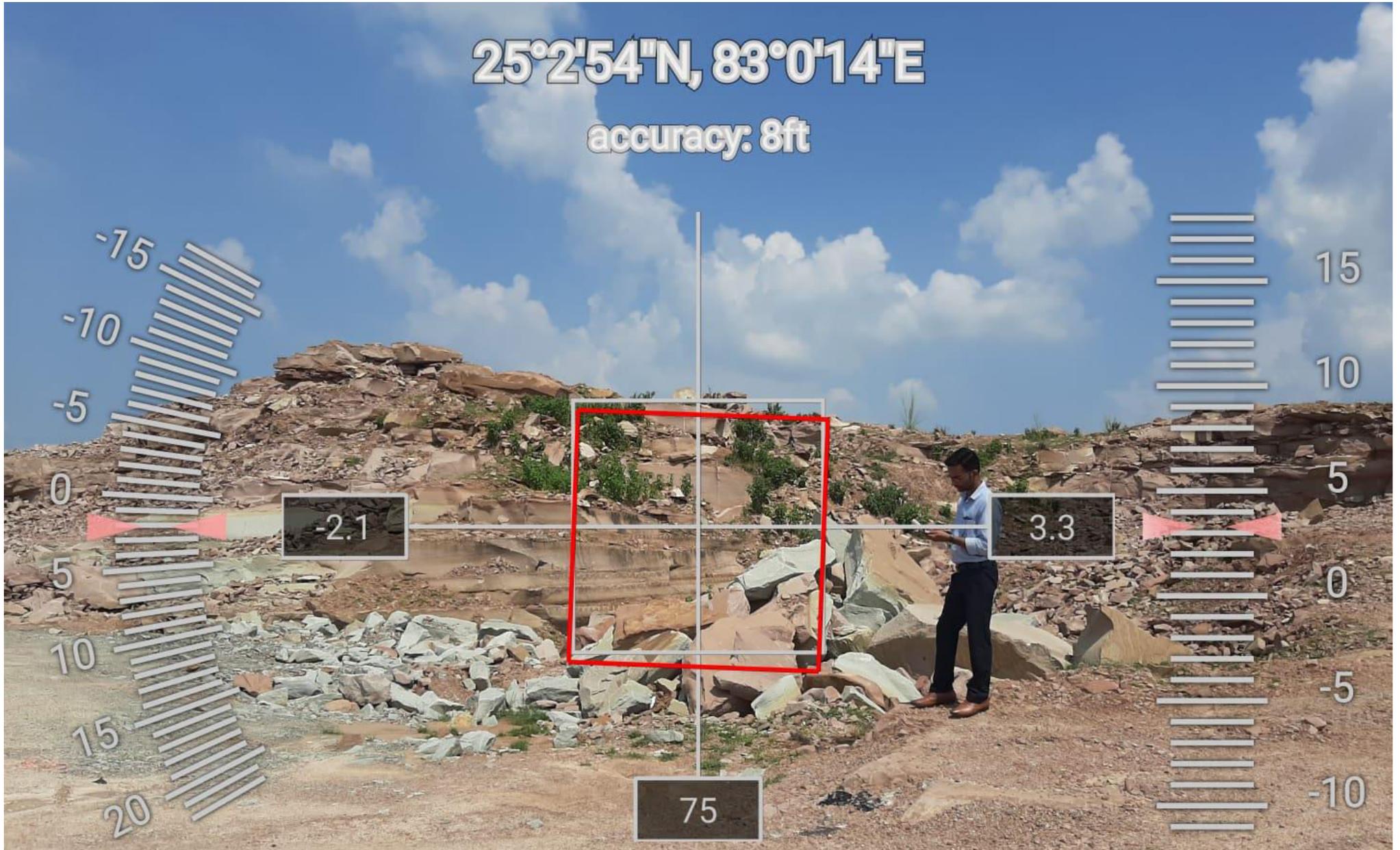
Laboratory : GT-20, Sector-117, NOIDA, Gautam Budh Nagar - 201301

Branch Office :

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E.: noida.laboratory@gmail.com, info@noidalabs.com W.: www.noidalabs.com







सत्यमेव जयते

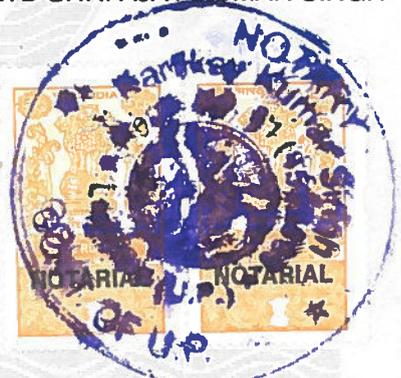
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e-Stamp

Certificate No.	: IN-UP44404910580550T
Certificate Issued Date	: 08-Mar-2021 11:14 AM
Account Reference	: NEWIMPACC (SV)/ up14168504/ LUCKNOW SADAR/ UP-LKN
Unique Doc. Reference	: SUBIN-UPUP1416850476766164878062T
Purchased by	: M S LIFEMAP BUILDERS PVT LTD SHRI AJAY KUMAR SINGH
Description of Document	: Article 4 Affidavit
Property Description	: NA
Consideration Price (Rs.)	:
First Party	: M S LIFEMAP BUILDERS PVT LTD SHRI AJAY KUMAR SINGH
Second Party	: NA
Stamp Duty Paid By	: M S LIFEMAP BUILDERS PVT LTD SHRI AJAY KUMAR SINGH
Stamp Duty Amount(Rs.)	: 100 (One Hundred only)



-----Please write or type below this line-----

SWORN & VERIFIED
BEFORE ME

Karmik Kumar Singh
(Advocate)

NOTARY
Lucknow (U.P.) INDIA
Date: 08/03/2021

1. The authenticity of this Stamp certificate should be verified at 'www.shcilestamp.com' or using e-Stamp Mobile App of Stock Holding. Any discrepancy in the details on this Certificate and as available on the website / Mobile App renders it invalid.
2. The onus of checking the legitimacy is on the users of the certificate.
3. In case of any discrepancy please inform the Competent Authority.

TO WHOM SO EVER IT MAY CONCERN

I, **Ajay Kumar Singh, M/s Lifemap Builders Pvt. Ltd., R/o- 51415A Ambrosiya Apartment, Lanka, Varanasi, U.P.** do here by solemnly declared as under-

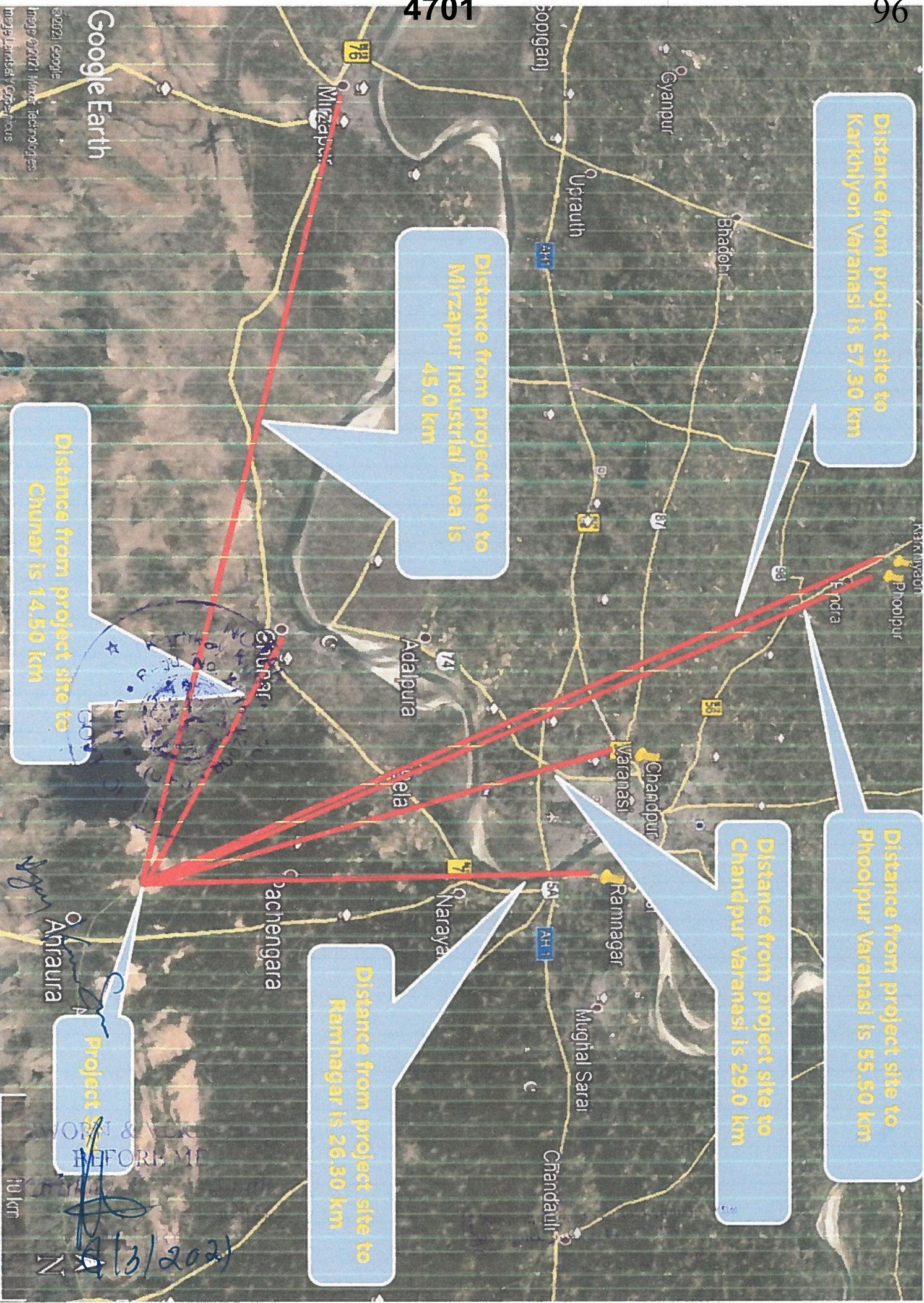
- ✓ LOI granted in favor of **M/s Lifemap Builders Pvt. Ltd., Shri Ajay Kumar Singh**, of by the District Magistrate Mirzapur for the extraction of "Building Stone (Sand Stone)" over an area of 1.01 Ha. in Gata No.-142, Village- Sonpur, Tehsil- Chunar, District- Mirzapur, U.P.
- ✓ **The project is under the process of granting Environment Clearance.**
- ✓ **The project area does not fall within 5km from the boundary of Critically Polluted Areas or Severely Polluted Areas as per the compliance O.A of Hon'ble N.G.T. order dated 14.11.2019.**
- ✓ **It is also declared that the said project site is more than 05 km from the nearest Critically Polluted Areas.**



Ajay Kumar Singh
(Ajay Kumar Singh)

M/S LIFEMAP BUILDERS PVT. LTD.

SWORN & VERIFIED
BEFORE ME
Kartikay Kumar Singh
(Advocate)
NOTARY
LANKA (U.P.) INDIA
Date: 08/03/2021



Google Earth

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Map data © OpenStreetMap contributors

PROJECT & LOCATION
BEFORE ME

13/2021



Uttar Pradesh Pollution Control Board

Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

174735/UPPCB/Sonebhadra(UPPCBRO)/CTO/both/MIRZAPUR/2023

Date: 01/02/2023

To,

M/s

LIFEMAP BUILDERS PVT LTD

**Gata No.-142, (Leased Area- 1.01 ha.), Village- Sonpur, Tehsil-
Chunar, District- Mirzapur, U.P.-231301**

**Application Id-
19388076**

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981

CCA is hereby granted to **LIFEMAP BUILDERS PVT LTD** located at **Gata No.-142, (Leased Area- 1.01 ha.), Village- Sonpur, Tehsil- Chunar, District- Mirzapur, U.P.-231301.** subject to the provisions of the **Water Act, Air Act** and the orders that may be made further and subject to following terms and conditions :-

1. This CCA LIFEMAP BUILDERS PVT LTD granted for the period from **01/02/2023 to 31/12/2027** and valid for manufacturing of following products.

S No	Product	Quantity	Unit
1	Building Stone (Sand Stone)	10100	Cubic Meters/Year

2. Conditions under Water(Prevention and Control of Pollution) Act -1974 as amended :-

(i) The daily quantity of effluent discharge (KLD) :-

Kind of Effluent	Quantity(KLD)	Treatment facility	Discharge point
Domestic	1.0 KLD	Septic Tank	Soak Pit

(ii) Trade Effluent Treatment and Disposal :-The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

Industrial Effluent Quality Standard

S.No.	Parameter	Standard
-------	-----------	----------

(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality. In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be

dispatched immediately.

(v) The treated sewage shall be reused in gardening as far as possible. The STP shall be maintained continuously so as to achieve the quality of the treated sewage to the following standards.

S No.	Parameters	Standards
-------	------------	-----------

3. Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

Air Pollution Source Details

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack
1	Dust emission during manual mining, transportation and loading/unloading of Building Stone (Sand Stone).			Particulate Matter	water sprinkling system and Green Belt for controlling dust emission.

Emmission Quality Standards

S No.	Stack no	Parameters	Standards
1		Particulate Matter	Ambient Air Standard as per E(P) Act 1986.

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

(ii) The unit will not use any type of restricted fuel.

iii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time
	75	70	65	55	55	45	50	40

4. Essential documents to be submitted by the Industry/Unit as Applicable :-

(i) Environment Statement in Form-V of Environment (Protection) Rules, 1986.

(ii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.

5. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.

6. Unit has to comply with the following specific & general conditions. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will result in legal action under the aforesaid Acts and Rules.

7. In compliance to the G.O 1011/81-7-2021-09 (Writ)/2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-<http://www.upecp.in/TrainingSession.aspx> for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent will be revoked by the Board.

8. If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction then the industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO will be revoked.

General Conditions:-

1. The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.

2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.

3. Treated Industrial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.

4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.

5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof

6. The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.

7. The industry shall provide Inspection Book at the time of inspection to the Board's officials.

8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.

9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.

10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.

11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point

12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.

Specific Conditions:-

1. This CTO is valid for production of Building Stone (Sand Stone)-10,100 Cubic Meter/Year by opencast and manual mining in 1.01 hectare leased area at Gata Gata No.-142, Village- Sonpur, Tehsil- Chunar, District- Mirzapur.
2. Mining unit shall comply with the conditions of Environmental Clearance issued by State Level Environment Impact Assessment Authority (SEIAA) vide EC Identification No. EC22B001UP182315 dated 04.01.2022, and submit its compliance report to UPPCB.
3. If the lease agreement expires prior to 31-12-2027, then the validity of this CTO shall stand expired simultaneously with the expiry of mining lease.
4. Mining shall be done as per EC issued by SEIAA and directions given by Mining Department/District Administration.
5. The unit shall submit the latest copy of Audited Balance Sheet/C.A. Certificate (Fixed Assets+ Current Assets - Current Liabilities) for verification of the Consent fee payable by the industry within 15 days. In case CTO fee dues then it shall be submitted to the Board immediately.
6. Unit shall develop and maintain green belt as per the conditions of Environmental Clearance.
7. Unit shall not withdrawal ground water for any industrial activity without obtaining necessary permission from UPGWA.
8. The domestic effluent shall be treated through septic tank/soak pit or provide mobile toilet facility. Industry shall maintain ZLD.
9. Unit shall make water sprinkling arrangement through Tankers for dust suppression at different sources of dust emission during mining, transportation, loading and unloading of Building Stone (Sand Stone).
10. Unit should operate and maintain installed water sprinkler system effectively and continuously to achieve the standards prescribed under E(P) Rules, 1986.
11. Unit shall submit Ambient air monitoring reports of NABL accredited laboratory on quarterly basis to the Board.
12. All trucks, tractors used in transportation of Building Stone (Sand Stone) shall be covered by canvas sheet to prevent dust emission.
13. Water will be sprayed after loading activity (if Building Stone (Sand Stone) collected could be dry condition)
14. The dust suppression measures like water spraying will be done on the haul roads and working areas.
15. Industry should comply with the provisions of Hazardous and Other waste (Management & Trans boundary Movement) Rules 2016.
16. Solid waste should be disposed in such manner, so that no water, air and soil pollution takes place.
17. Industry shall abide by directions given by Hon'ble Court, MoEF&CC, Central Pollution Control Board and UPPCB for protection and safe guard of environment from time to time.
18. Consent fees if revised, shall be payable by industry from the date of its applicability.
19. Industry shall comply with the relevant provisions of Environmental Laws.
20. If closure order is issued by CPCB or UPPCB against the unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be effective with additional conditions mentioned in the closure revocation order.

**RAJENDRA
SINGH**

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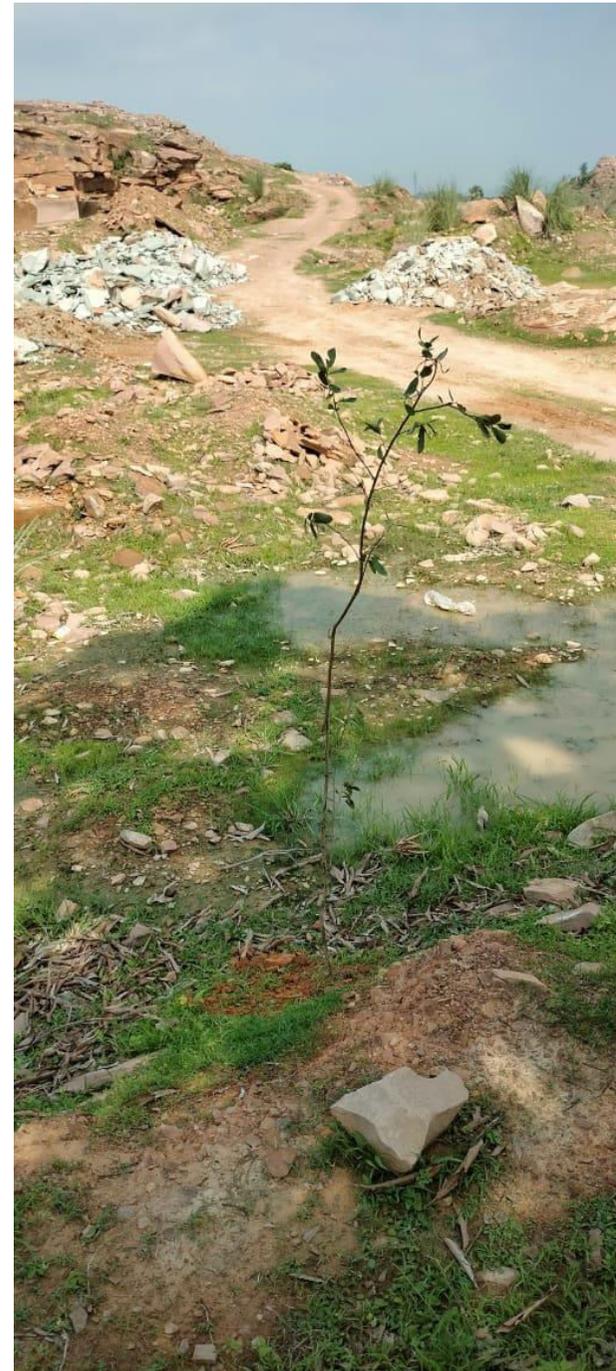
Chief Environmental Officer (circle-2)

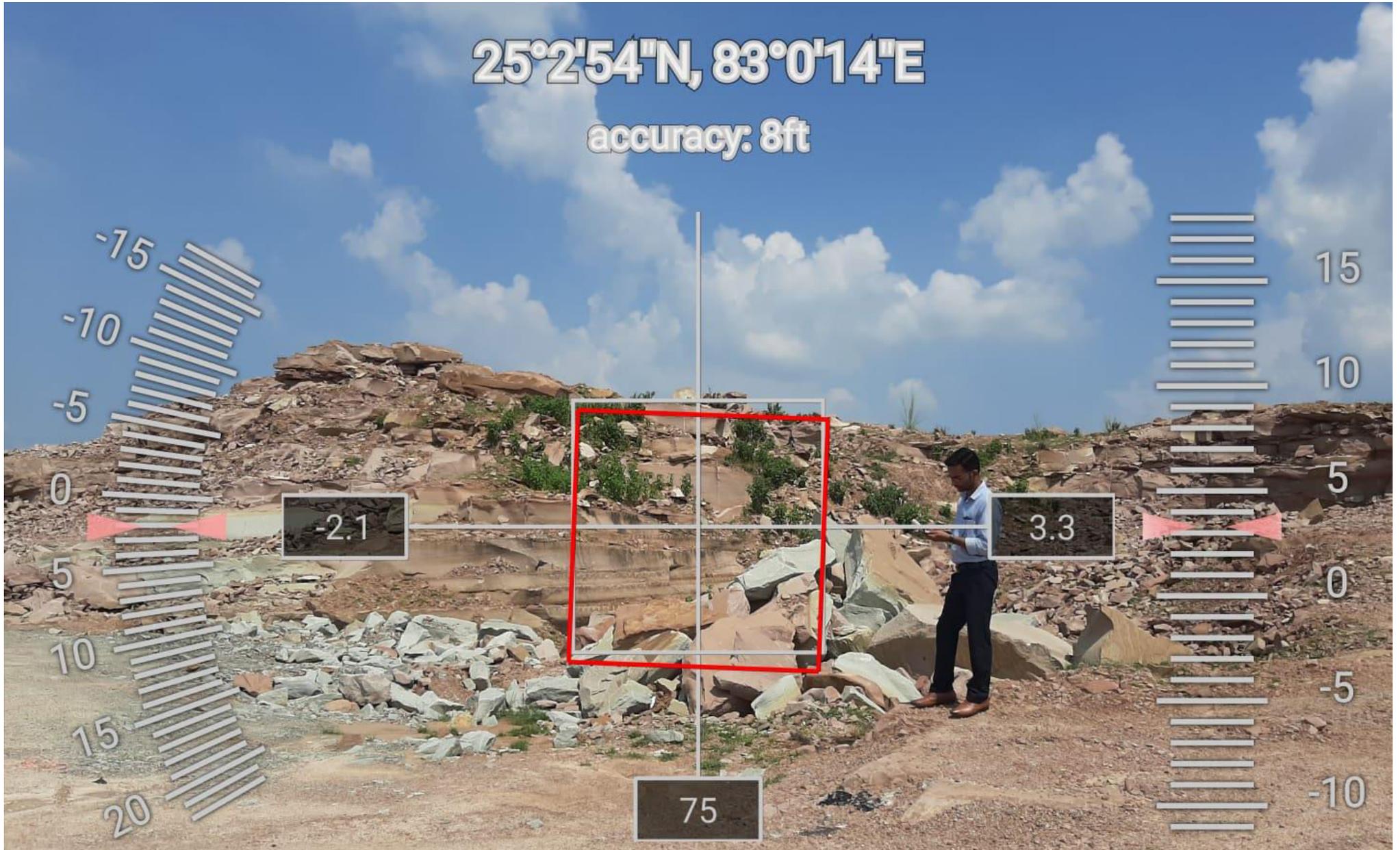
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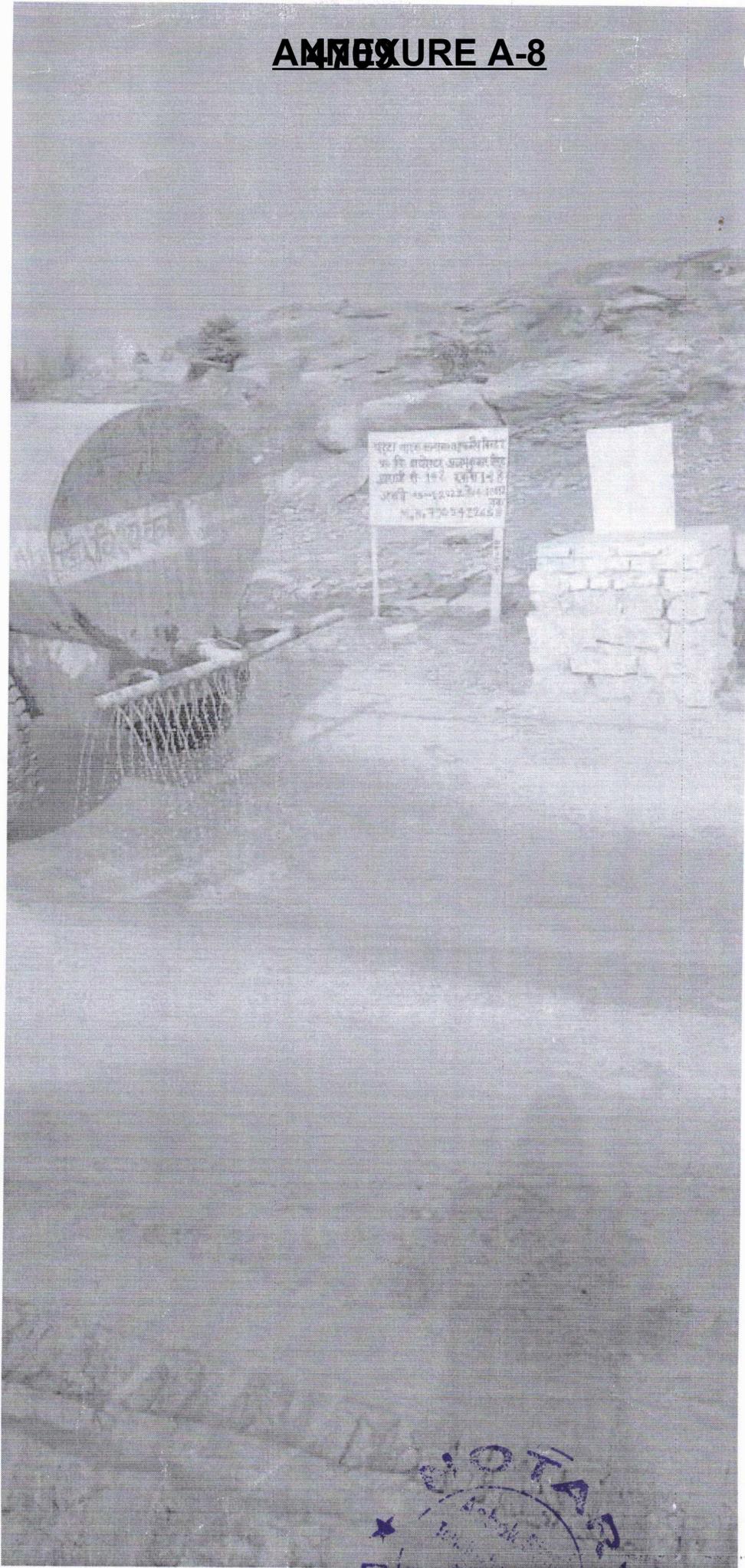
Regional Officer, UPPCB, Sonbhadra with direction to send the compliance report of CTO conditions on quarterly basis.

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Chief Environmental Officer (circle-2)



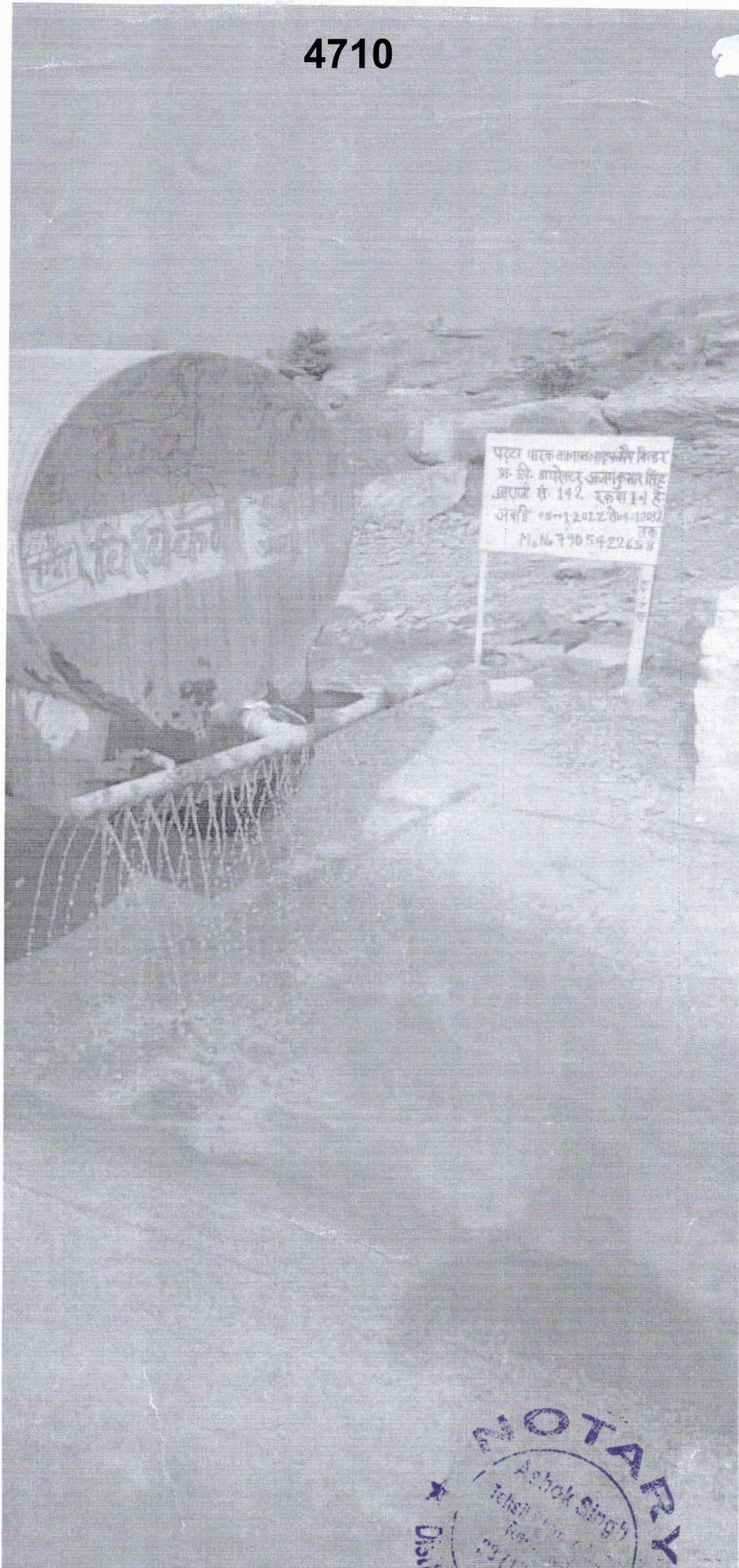




डिस्ट्रिक्ट मजिस्ट्रेट
दोहा
23/07/2023
DISTRICT M...
DOHA

LIFEMAP BUILDERS PVT. LTD.

Ajay K...
DIRECTOR



NOTARY
 Ashok Singh
 Notary Public
 D.S. Mitzapuri (U.P.) INDIA

LIFEMAP BUILDERS PVT. LTD.

Ashok Singh
 DIRECTOR